



प्रधान मुख्य आयकर आयुक्त कार्यालय, कर्नाटका और गोवा, बेंगलुरु

OFFICE OF THE PRINCIPAL CHIEF COMMISSIONER OF INCOME-TAX,
KARNATAKA & GOA REGION

केन्द्रीय राजस्व भवन, क्वींस रोड, बेंगलुरु-560 001

C. R. BUILDING, QUEEN'S ROAD, BENGALURU - 560 001.

Telephone: 080-22860398 Fax: 080-22860398

No.268/Pr.CCIT/Tech/2021-22

Date: 10th July, 2023

ORDER

Sub : Span of Control consequent to creation of the post of PCIT(Central),
Panaji in the charge of DGIT(Inv), Bengaluru – reg.

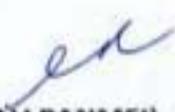
In view of the Central Board of Direct Taxes Office Order No.165 of 2023 dated 6th July 2023 in F.No. A-11011/2/2019/Ad.VI and the Directorate of Income tax(HRD) communication vide F.No. HRD/CMD/111/01/2022-23/2377 dated 28th June 2023 and in pursuance to the Notification No.47/2023/F.No.187/3/2020-ITA-I dated 6th July 2023 published in the Gazette of India, Extraordinary, Part-11 – Sec.3(ii) in [S.O. 2992E] issued in exercise of powers conferred under sub sections (1) and (2) of Section 120 of the Income-tax Act, 1961[43 of 1961] by the Government of India, Central Board of Direct Taxes, New Delhi and in partial modification of this office Order in F.No.169/Pr.CC/Tech/Cadre Restructuring Matters/2014-15 dated 15.11.2014 and order No.2 of 2020-21 in F.No.257/Pr.CCIT/Tech/2020-21 dt. 2nd Sept 2020 issued in this regard, I, the Principal Chief Commissioner of Income-tax, Karnataka & Goa Region, Bengaluru hereby allocate the following :-

- posts of the Addl.Commissioner of Income-tax/Joint Commissioner of Income-tax as mentioned in Column (3) of the Schedule Annexed hereto ;
- posts of the Deputy/Assistant Commissioner of Income tax as mentioned in Column (4) of the Schedule Annexed hereto ;
- posts of the Income Tax Officer/Tax Recovery Officer as mentioned in Column (4) of the Schedule Annexed hereto ;

and having their Headquarters at stations specified against each post, within the charge of the Director General of Income tax (Inv), Bengaluru in Karnataka and Goa Region.

2. This Order shall come into force on 10th July, 2023.

Encl : Annexure 1


(CHAITALI PANMEI)

Principal Chief Commissioner of Income Tax,
Karnataka & Goa Region, Bengaluru.

Copy to :

1. The Chief Commissioner of Income tax, Bengaluru-1, Bengaluru.
2. The Chief Commissioner of Income tax, Bengaluru-2, Bengaluru.
3. The Chief Commissioner of Income tax, Panaji.
4. The Director General of Income tax (Inv), Bengaluru.
5. The Chief Commissioner of Income tax, TDS, Bengaluru
6. The Chief Commissioner of Income tax (IT)(SZ), Bengaluru.
7. All the Pr.CsIT/Pr.DsIT/CsIT/DsIT in Karnataka & Goa Region.
8. The JDIT(Systems), O/o CIT(Admn & TPS), Bengaluru.
9. The ZAO CBDT, Bengaluru
10. The concerned DDOs.
11. All Guard file/Website Manager.

**SPAN OF CONTROL
JURISDICTIONAL AUTHORITIES**

W.E.F. 10.7.2023

Annexure 1

PRI. CDT/CCIT	PRINCIPAL CIT	ADDL./JT. CIT	DCIT/ACIT/TTO/TMO
1 DGT (INV.), BENGALURU	1 PR. CIT (CENTRAL), BENGALURU	-	1 DCIT/ACT (HQ), O/o PCT/CENTRAL, BENGALURU
			2 TMO (HQ), O/o PCT/CENTRAL, BENGALURU
			3 TMO (CENTRAL), O/o PCT/CENTRAL, BENGALURU
			1 DCIT/ACT, CENTRAL CIRCLE-111, BENGALURU
			2 DCIT/ACT, CENTRAL CIRCLE-112, BENGALURU
			3 DCIT/ACT, CENTRAL CIRCLE-113, BENGALURU
			4 DCIT/ACT, CENTRAL CIRCLE-114, BENGALURU
			1 DCIT/ACT, CENTRAL CIRCLE-211, BENGALURU
			2 DCIT/ACT, CENTRAL CIRCLE-212, BENGALURU
			3 DCIT/ACT, CENTRAL CIRCLE-213, BENGALURU
			4 DCIT/ACT, CENTRAL CIRCLE-214, BENGALURU
			1 DCIT/ACT (HQ), O/o PCT/CENTRAL, PANAJI
			2 TMO (HQ), O/o PCT/CENTRAL, PANAJI
			3 TMO (CENTRAL), O/o PCT/CENTRAL, PANAJI
			1 DCIT/ACT, CENTRAL CIRCLE-1, MANGALURU
			2 DCIT/ACT, CENTRAL CIRCLE-2, MANGALURU
			3 DCIT/ACT, CENTRAL CIRCLE, MYSURU
			4 DCIT/ACT, CENTRAL CIRCLE, HASSAN
			1 DCIT/ACT, CENTRAL CIRCLE, PANAJI
			2 DCIT/ACT, CENTRAL CIRCLE, HUBBALLI
			3 DCIT/ACT, CENTRAL CIRCLE, BELAGAVI
			4 DCIT/ACT, CENTRAL CIRCLE, BALLARI

ASMA

(ಸಾರ್ವ ಸಂಪತ್ತಿಗೆ ಕೆಎಂ)
(ಸಾರ್ವ ಸಂಪತ್ತಿಗೆ ಕೆಎಂ) PRAO
(SREEMANGALA)
(AMMARI SREENIVASA)
 ಸರ್ಕಾರಿ ಅಧಿಕಾರಿ (ಕೆಎಂ) (ಇನ್‌ಚಾರ್ಜ್) (ಕೆಎಂ)
 Commissioner of Income Tax
 Bengaluru



प्रधान मुख्य आयकर आयुक्त कार्यालय, कर्नाटका और गोवा, बेंगलुरु
OFFICE OF THE PRINCIPAL CHIEF COMMISSIONER OF INCOME-TAX,
KARNATAKA & GOA REGION
केन्द्रीय राजस्व भवन, क्वींस रोड, बेंगलुरु-560 001
C. R. BUILDING, QUEEN'S ROAD, BENGALURU - 560 001.
Telephone: 080-22860398

No.278/Pr.CCIT/Tech/2024-25

Date: 04/06/2024

ORDER

Sub : Diversion of posts on rationalization of jurisdiction in Jurisdictional Charges, Karnataka and Goa Region - reg.

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In exercise of the powers conferred by sub-section (1) and (2) of Section 120 of the Income-tax Act, 1961 [43 of 1961] by the Government of India, Central Board of Direct Taxes, New Delhi, and in partial modification of this office orders No. 3 of 2020-21 dt. 2/9/2020, Order No.4/2020-21 dt. 4/9/2020 in F.No.257/Pr.COIT/Tech/2020-21 and all other orders issued in this regard, I, the Principal Chief Commissioner of Income-tax, Karnataka & Goa Region, Bengaluru, hereby divert and redesignate the existing posts of Addl./Jt. Commissioner of Income tax, Deputy/Asst. Commissioner of Income tax and Income tax Officers, as detailed below-

- i) The posts diverted consequent to rationalization of jurisdiction are mentioned at Col. No.2 and the redesignated posts are mentioned at Col. No.4 of Schedule 'A' annexed herewith.
- ii) The revised Span of Control after rationalization of jurisdiction in Jurisdictional Charges, Karnataka and Goa Region, is as per Schedule 'B' annexed herewith.

2. This Order shall come into force with effect from 1st July 2024.

Encl : Schedule 'A' and 'B'

Sd/-
(SHELLEY JINDAL)
Principal Chief Commissioner of Income Tax,
Karnataka & Goa Region, Bengaluru.

Copy to :

1. The Chief Commissioner of Income tax, Bengaluru-1, Bengaluru.
2. The Chief Commissioner of Income tax, Bengaluru-2, Bengaluru.
3. The Chief Commissioner of Income tax, Panaji.
4. The Director General of Income tax (Inv), Bengaluru.
5. The Chief Commissioner of Income tax, TDS, Bengaluru

Contd...

- ✓ 6. The Chief Commissioner of Income tax (IT)(SZ), Bengaluru.
- 7. The Director General of Income tax(Systems), Bengaluru.
- 8. All the Pr.CsIT/Pr.DsIT/CsIT/DsIT in Karnataka & Goa Region.
- 9. The Jt. Director of Income-tax(Systems), Bengaluru.
- 10. Guard file/Website Manager.

Note: The Pr, CsIT-1,2,3 Bengaluru, PCIT, Hubballi and PCIT Panaji, are requested to issue revised jurisdiction order u/s.120 of the IT Act, at the earliest and forward copy of the same to this office for record.

प्रवीण कारन्थ

(Praveen Karanth)
Commissioner of Income-tax(Admn & TPS)
Bengaluru.

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भारत सरकार / GOVT.OF INDIA
आयकर महानिदेशक (अन्व.)
Director General of Income Tax (Inv.)
05 JUN 2024
Bengaluru / Bengaluru

मुख्य आयकर अधिकारी
(अंत. कार्यालय, दक्षिण क्षेत्र)
05 JUN 2024
Chief Commissioner of Income-Tax
(Int. Taxation, South Zone)
Bengaluru



भारत सरकार/GOVT. OF INDIA
आयकर विभाग/INCOME TAX DEPT.
मुख्य आयकर अधिकारी का कार्यालय
Chief
05 JUN 2024
Bengaluru-2, BENGALURU

राज्य स्तरीय आयकर सेवा (R.S.S.)
मुख्य आयकर अधिकारी (टी.डी.एस.)
Contact / Bengaluru
05 JUN 2024
Chief Commissioner of Income-Tax (TDS)
Bengaluru

मुख्य आयकर अधिकारी
का कार्यालय-1
05 JUN 2024
Chief Commissioner of Income-Tax

प्र. प्र. सी. आई. कार्यालय, कर्नाटक एवं गोवा, बंगलुरु
प्र. प्र. सी. आई. का कार्यालय, कर्नाटक एवं गोवा, बंगलुरु
06 JUN 2024
Off. Pr. CIT, Karnataka & Goa, Bangalore
DESPATCHED

भारत सरकार/GOVT. OF INDIA
आयकर विभाग/INCOME-TAX DEPT.
आयकर अधिकारी का कार्यालय (न्यायिक)
Off. Commissioner of Income Tax (Judicial)
06 JUN 2024
Bengaluru / Bengaluru.

भारत सरकार/GOVT. OF INDIA
आयकर विभाग/INCOME TAX DEPT.
प्रधान आ. आ./आयकर अधिकारी का कार्यालय
O/o. Pr. CIT/Commissioner of Income Tax
06 JUN 2024
(केंद्रीय) / (CENTRAL)
बंगलुरु / BENGALURU

ADDL.CIT/JT. COMMISSIONER OF INCOME TAX

EXISTING POST (PRIOR TO DIVERSION)		RE-DESIGNATED POST (POST DIVERSION)			
Sl.No	Designation of Income-tax Authority	Designation of controlling Income-tax Authority	Designation of Diverted Income-tax Authority	Designation of controlling Income-tax Authority	Remarks
1	2	3	4	5	6
1	ADDL.CIT/JCIT , Range-2(1), Bengaluru	PR.CIT-2, Bengaluru	ADDL.CIT/JCIT , Range-2(1), Bengaluru	PR.CIT-1, Bengaluru	ADDL.CIT/JCIT , Range-2(1), Bengaluru is diverted to PCIT-1

(DY/ASST. COMMISSIONER OF INCOME TAX)

EXISTING POST (PRIOR TO DIVERSION)		RE-DESIGNATED POST (AFTER DIVERSION)			
Sl.No	Designation of Income-tax Authority	Designation of controlling Income-tax Authority	Designation of Diverted Income-tax Authority	Designation of controlling Income-tax Authority	Remarks
1	2	3	4	5	6
1	DCIT/ACIT, CIRCLE-2(1)(1), BENGALURU	ADDL.CIT/JCIT , Range-2(1), Bengaluru under PCIT-2, Bengaluru	DCIT/ACIT, CIRCLE-2(1)(1), BENGALURU	ADDL.CIT/JCIT , Range-2(1), Bengaluru under PCIT-1, Bengaluru	DCIT/ACIT, CIRCLE-2(1)(1), Bengaluru diverted from PCIT-2 to PCIT-1, Bengaluru.
2	DCIT/ACIT, CIRCLE-5(3)(2), BENGALURU	ADDL.CIT/JCIT , Range-3(3), Bengaluru	DCIT/ACIT, CIRCLE-5(1)(1), BENGALURU	ADDL.CIT/JCIT , Range-3(1), Bengaluru	DCIT/ACIT, CIRCLE-5(3)(2), Bengaluru diverted within PCIT-3 charge, from RANGE-3(3) to RANGE-3(1) and redesignated as DCIT/ACIT, CIRCLE-5(1)(1), Bengaluru.
3	DCIT/ ACIT CIRCLE - 1, Kalaburgi.	ADDL/JCIT, KALABURAGI RANGE	DCIT/ ACIT CIRCLE - 1, Ballari	ADDL/JCIT, KALABURAGI RANGE	DCIT/ACIT, CIRCLE-1, Kalaburagi post diverted within PCIT, Hubballi charge and redesignated as DCIT/ACIT, CIRCLE-1, Ballari.

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(INCOME TAX OFFICER)

SCHEDULE A Dt. 4th June 2024

EXISTING POST (PRIOR TO DIVERSION)		RE-DESIGNATED POST (AFTER DIVERSION)				Remarks
Sl.No	Designation of Income-tax Authority	Designation of controlling Income-tax Authority	Designation of Diverted Income-tax Authority	Designation of controlling Income-tax Authority		
1	ITO, WARD-2(1)(1), Bengaluru	ADDL CIT//JCT , Range-2(1), Bengaluru under PCT-2, Bengaluru	ITO, WARD-2(1)(1), Bengaluru	ADDL CIT//JCT , Range-2(1), Bengaluru under PCT-1, Bengaluru		ITO, WARD-2(1)(1), Bengaluru diverted from PCT-2 to PCT-1, Bengaluru
2	ITO, WARD-2(1)(3), Bengaluru	ADDL CIT//JCT , Range-2(1), Bengaluru under PCT-2, Bengaluru	ITO, WARD-2(1)(3), Bengaluru	ADDL CIT//JCT , Range-2(1), Bengaluru under PCT-1, Bengaluru		ITO, WARD-2(1)(3), Bengaluru diverted from PCT-2 to PCT-1, Bengaluru
3	ITO, WARD-1, Chitradurga	ADDL/JT. CIT, RANGE-1(1), BENGALURU	ITO, WARD-1, Chitradurga	ADDL CIT//JCT , Range-2(1), Bengaluru		ITO, WARD-1, Chitradurga diverted from Range-1(1), Bengaluru to newly created Range-2(1), Bengaluru within the Charge of PCT-1, Bengaluru.
4	ITO, WARD-1, Chikkaballapura	ADDL/JT. CIT, RANGE-6(1), BENGALURU	ITO, WARD-1, Chikkaballapura	ADDL CIT//JCT , Range-2(1), Bengaluru		ITO, WARD-1, Chikkaballapur diverted from RANGE-6(1), Bengaluru to newly created RANGE-2(1), Bengaluru within the Charge of PCT-1, Bengaluru.
5	ITO, WARD-3(1)(3), Bengaluru	ADDL CIT//JCT , Range-3(1), Bengaluru	ITO, WARD-2(4), Mysuru	ADDL CIT//JCT , RANGE-1, Mysuru		ITO, W-3(1)(3) diverted to RANGE-1, Mysuru and redesignated as ITO, WARD-2(4), Mysuru, within the Charge of PCT-3, Bengaluru.
6	ITO, WARD-1, Koppal	ADDL CIT//JCT , Kalaburagi Range	ITO, WARD-1, Koppal	ADDL CIT//JCT , RANGE-1, Hubballi		ITO, WARD-1, Koppal diverted from Kalaburagi RANGE to RANGE-1, Hubballi, within the Charge of PCT, Hubballi

EXISTING POST (PRIOR TO DIVERSION) (INCOME TAX OFFICER)

RE-DESIGNATED POST (AFTER DIVERSION)

SCHEDULE A Dt. 4th June 2024

Sl.No	Designation of Income-tax Authority	Designation of controlling Income-tax Authority	Designation of Diverted Income-tax Authority	Designation of controlling Income-tax Authority	Remarks
1	2	3	4	5	6
7	ITO, WARD-1, Tumakuru	ADDL.CT//ICT , Range-2(1), Bengaluru under PCT-2, Bengaluru	ITO, WARD-1, Tumakuru	ADDL.CT//ICT RANGE-4(3), Bengaluru under PCT-2, Bengaluru	ITO, WARD-1, Tumakuru diverted from ADDL.CT//ICT , RANGE-2(1), Bengaluru to ADDL.CT//ICT RANGE-4(3), Bengaluru within the Charge of PCT-2, Bengaluru.
8	ITO, WARD-1, Tiptur	ADDL.CT//ICT , Range-2(1), Bengaluru under PCT-2, Bengaluru	ITO, WARD-1, Tiptur	ADDL.CT//ICT RANGE-4(3), Bilur under PCT-2, Bengaluru	ITO, WARD-1, Tiptur diverted from ADDL.CT//ICT , Range-2(1), Bengaluru to ADDL.CT//ICT RANGE-4(3), Bengaluru within the Charge of PCT-2, Bengaluru.
9	ITO, WARD-2(4), Panaji	ADDL//ICT, Range-1, Panaji under PCT, Panaji	ITO, WARD-2, Belgavi	ADDL//ICT, Belgavi Range under PCT, Hubballi	ITO, WARD-2(4) Panaji diverted from Range-1, Panaji to Belgavi Range and redesignated as ITO, WARD-2, Belgavi.

SPV

SPAN OF CONTROL IN CCIT-1, BENGALURU CHARGE WEF 1ST JULY 2024

PR. CCIT/CCIT	PR.CIT	ADDL/JT. CIT	DCIT/ACIT/ITO/TRO
1		3	4
CCIT-1, BENGALURU		1 ADDL/JT. CIT (HQ), O/o CCIT, BENGALURU-1, BENGALURU	1 DCIT/ACIT(HQ), O/o CCIT-1, BENGALURU 1 ITO(HQ), O/o CCIT-1, BENGALURU
	PCIT-1, BENGALURU		1 DCIT/ACIT(HQ), O/o PCIT-1, BENGALURU 1 ITO(HQ & TPS)-1, O/o PCIT-1, BENGALURU 2 TRO-1, BENGALURU
		1 ADDL/JT. CIT, SPECIAL RANGE-1, BENGALURU	
		2 ADDL/JT. CIT, RANGE-1(1), BENGALURU	1 DCIT/ACIT, CIRCLE-1(1)(1), BENGALURU 1 ITO, WARD-1(1)(1), BENGALURU 2 ITO, WARD 1(2)(1), BENGALURU 3 ITO, WARD-1, DAVANAGERE 4 ITO, WARD-1, HAVERI
		3 ADDL.CIT/JCIT, RANGE-2(1), BENGALURU	1 DCIT/ACIT, C-2(1)(1), BENGALURU 1 ITO, W-2(1)(1), BENGALURU 2 ITO, W-2(1)(3), BENGALURU 3 ITO, WARD-1, CHITRADURGA 4 ITO, WARD-1, CHIKABALLAPURA
		4 ADDL/JT. CIT, RANGE-6(1), BENGALURU	1 DCIT/ACIT, CIRCLE-6(1)(1), BENGALURU 1 ITO, WARD-6(1)(1), BENGALURU 2 ITO, WARD-6(2)(1), BENGALURU 3 ITO, WARD-6(3)(1), BENGALURU 4 ITO, WARD-1 & TPS, SHIVAMOGGA
	PCIT-2, BENGALURU		1 DCIT/ACIT(HQ), O/o PCIT-2, BENGALURU 1 ITO(HQ), O/o PCIT-2, BENGALURU 2 TRO-2, BENGALURU
		1 ADDL.CIT/JCIT, SPECIAL RANGE-2, BENGALURU	
		2 ADDL/JT. CIT, RANGE-2(2), BENGALURU	1 DCIT/ACIT, CIRCLE-2(2)(1), BENGALURU 1 ITO, WARD-2(2)(1), BENGALURU 2 ITO, WARD-2(2)(2), BENGALURU 3 ITO, WARD-2(2)(3), BENGALURU 4 ITO, WARD-2(2)(5), BENGALURU 5 ITO, WARD-2(2)(7), BENGALURU
		3 ADDL/JT. CIT, RANGE-4(1), BENGALURU	1 DCIT/ACIT, CIRCLE-4(1)(1), BENGALURU 1 ITO, WARD-4(1)(1), BENGALURU 2 ITO, WARD-4(1)(3), BENGALURU 3 ITO, WARD-4(2)(1), BENGALURU 4 ITO, WARD-4(2)(3), BENGALURU 5 ITO, WARD-1, KOLAR
		4 ADDL/JT. CIT, RANGE-4(3), BENGALURU	1 DCIT/ACIT, CIRCLE-4(3)(1), BENGALURU 1 ITO, WARD-4(3)(1), BENGALURU 2 ITO, WARD-4(3)(2), BENGALURU 3 ITO, WARD-4(3)(3), BENGALURU 4 ITO, WARD-1 & TPS, TUMAKURU 5 ITO, WARD-1, TIPTUR
		5 ADDL/JT. CIT, RANGE-7(1), BENGALURU/	1 DCIT/ACIT, CIRCLE-7(1)(1), BENGALURU 1 ITO, WARD-7(1)(1), BENGALURU 2 ITO, WARD-7(1)(3), BENGALURU 3 ITO, WARD-7(2)(1), BENGALURU 4 ITO, WARD-7(2)(3), BENGALURU 5 ITO, WARD-7(2)(5), BENGALURU
	PCIT-3, BENGALURU		1 DCIT/ACIT(HQ), O/o PCIT-3, BENGALURU 1 ITO(HQ), O/o PCIT-3, BENGALURU 2 TRO-3, BENGALURU
		1 ADDL/JT. CIT, SPECIAL RANGE-3, BENGALURU	
CCIT-1, BENGALURU		2 ADDL/JT. CIT, RANGE-3(1), BENGALURU	1 DCIT/ACIT, CIRCLE-3(1)(1), BENGALURU 2 DCIT/ACIT, C-5(1)(1), BENGALURU 1 ITO, WARD-3(1)(1), BENGALURU 3 ITO, WARD-3(2)(1), BENGALURU 4 ITO, WARD-5(1)(1), BENGALURU

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			5	ITO, WARD-5(2)(1), BENGALURU
			6	ITO, WARD-1, RAMANAGAR
	3	ADDL/IT. CIT, RANGE-3(3), BENGALURU	1	DCIT/ACIT, CIRCLE-3(3)(1), BENGALURU
			1	ITO, WARD-3(3)(1), BENGALURU
			2	ITO, WARD-5(3)(1), BENGALURU
			3	ITO, WARD-5(3)(2), BENGALURU
			4	ITO, WARD-5(3)(3), BENGALURU
			5	ITO, WARD-5(3)(4), BENGALURU
			6	ITO, WARD-5(3)(5), BENGALURU
	4	ADDL/IT. CIT, RANGE-1, MYSURU	1	DCIT/ACIT, CIRCLE-1(1) & TPS, MYSURU
			1	ITO, WARD-1(1), MYSURU
			2	ITO, WARD-2(4), MYSURU
			3	ITO, WARD-1, CHAMARAJANAGAR
			4	ITO, WARD-1 & TPS, MANDYA
			5	ITO, WARD-1 & TPS, HASSAN
			6	ITO, WARD-1, CHIKKAMAGALURU
			7	ITO, WARD-1, MADIKERI
PCIT, HUBBALLI		--	1	DCIT/ACIT(HQ), O/o PCIT, HUBBALLI
			1	ITO(HQ) & TPS, O/o PCIT, HUBBALLI
			2	TRO, HUBBALLI
	1	ADDL/IT. CIT, RANGE-1, HUBBALLI	1	DCIT/ACIT, CIRCLE-1(1) & TPS, HUBBALLI
			1	ITO, WARD-1(1), HUBBALLI
			2	ITO, WARD-2(1), HUBBALLI
			3	ITO, WARD-1 & TPS, GADAG
			4	ITO, WARD-1, SIRSI
			5	ITO, WARD-1, KOPPAL
	2	ADDL/IT. CIT, RANGE BELAGAVI	1	DCIT/ACIT, CIRCLE-1, BELAGAVI
			1	ITO, WARD-1, BELAGAVI
			2	ITO, WARD-2, BELAGAVI
			3	ITO, WARD-1, NIPPANI
		4	ITO, WARD-1, GOKAK	
		5	ITO, WARD-1 & TPS, VIJAYAPURA	
		6	ITO, WARD-1 & TPS, BAGALKOT	
3	ADDL/IT. CIT, RANGE KALABURGI	1	DCIT/ACIT, CIRCLE-1 & TPS, BALLARI	
		1	ITO, WARD-1, KALABURGI	
		2	ITO, WARD-1 & TPS, RAICHUR	
		3	ITO, WARD-1 & TPS, BALLARI	
		4	ITO, WARD-1 & TPS, HOSAPETE	
		5	ITO, WARD-1, BIDAR	
		6	ITO, WARD-1, YADGIR	
PCIT, PANAJI		--	1	DCIT/ACIT(HQ), O/o PCIT, PANAJI
			1	ITO(HQ) & TPS, O/o PCIT, PANAJI
			2	TRO, PANAJI
	1	ADDL/IT. CIT, RANGE-1, PANAJI	1	DCIT/ACIT, CIRCLE-1(1), PANAJI
			1	ITO, WARD-1(1), PANAJI
			2	ITO, WARD-1(3), PANAJI
			3	ITO, WARD-2(1), PANAJI
			4	ITO, WARD-1, MARGAO
	2	ADDL/IT. CIT, RANGE-1, MANGALURU	1	DCIT/ACIT, CIRCLE-1(1) & TPS, MANGALURU
			1	ITO, WARD-1(1), MANGALURU
			2	ITO, WARD-2(1), MANGALURU
			3	ITO, WARD-1 & TPS, UDUPI
			4	ITO, WARD-2, KARWAR
		5	ITO, WARD-1, PUTTUR	

5/10/14

SPAN OF CONTROL IN KARNATAKA AND GOA REGION as on 1st JULY 2024

OTHER THAN NaFAC AND NFAC CHARGES

PRI. CCIT/CCIT	PRINCIPAL CIT/CIT	ADDL./JT. CIT	DCIT/ACIT/ITO/TRO	
1	2	3	4	
PRINCIPAL CCIT, BENGALURU	1 CIT (ADMN & TPS), BENGALURU	1 ADDL./CIT(HQ)(ADMN), O/o PR.CCIT, BENGALURU	1 DCIT/ACIT(HQ)(ADMN), BENGALURU	
			2 DCIT/ACIT(HQ)(INFRASTRUCTURE), BENGALURU	
			1 ITO (HQ)(PERSONNEL), BENGALURU	
			2 ITO (HQ)(FINANCE & WELFARE), BENGALURU	
			3 ITO (HQ)(INFRASTRUCTURE), BENGALURU	
			4 ITO (HQ)(LEGAL AFFAIRS), BENGALURU	
			5 ITO (HQ)(PR & PROTOCOL), BENGALURU	
		6 ITO(MSTU), BENGALURU*		
		7 ITO(MSTU), PANAJI*		
		2 ADDL./CIT(HQ)(TECH), O/o PR.CCIT, BENGALURU	1 DCIT/ACIT (HQ)(TECH & CO), BENGALURU	
			1 ITO (HQ)(TECH)-1, BENGALURU	
			2 ITO (HQ)(TECH)-2, BENGALURU	
	3 ADDL./JT. CIT (HQ)(VIG), O/o PR.CCIT, BENGALURU	1 DCIT (HQ)(VIG), BENGALURU		
		1 ITO (HQ) (VIG), BENGALURU		
	4 ADDL./JT. CIT (CO & TPS), O/o PR.CCIT, BENGALURU	1 ITO(TPS)-1, BENGALURU		
	2 CIT (ITAT)-1, BENGALURU	1 ADDL./JT. CIT (ITAT)-1, BENGALURU	1 ITO (ITAT)-1, BENGALURU	
	3 CIT (ITAT)-2, BENGALURU	1 ADDL./JT. CIT (ITAT)-2, BENGALURU		
	4 CIT (ITAT)-3, BENGALURU	1 ADDL./JT. CIT (ITAT)-3, BENGALURU		
		2 ADDL./JT. CIT (ITAT)-1, PANAJI		
	5 CIT (JUDICIAL), BENGALURU	1 ADDL./JT. CIT (JUDICIAL), BENGALURU	1 ITO(HQ) (JUDICIAL), O/o CIT, JUDICIAL, BENGALURU	
	6 CIT (AUDIT), BENGALURU	1 ADDL./CIT(AUDIT), BENGALURU	2 ITO (JUDICIAL)-1, BENGALURU	
			3 ITO (JUDICIAL)-2, BENGALURU	
			1 ITO (HQ), O/o CIT, AUDIT, BENGALURU	
			2 ITO(RAP), BENGALURU	
			1 DCIT/ACIT (AUDIT), BENGALURU	
			1 ITO (IAP)-1, BENGALURU	
			2 ITO (IAP)-2, BENGALURU	
			3 ITO (IAP)-3, BENGALURU	
			4 ITO (IAP)-5, MYSURU	
			5 ITO (IAP)-6, HUBBALLI	
	6 ITO (IAP)-7, PANAJI			
	CCIT, BENGALURU-1	1 PRINCIPAL CIT/ CIT, BENGALURU-1	1 ADDL./JT. CIT (HQ), O/o CCIT, BENGALURU-1,	1 DCIT/ACIT(HQ), O/o CCIT-1, BENGALURU
				1 ITO(HQ), O/o CCIT-1, BENGALURU
			1 ADDL./JT. CIT, SPECIAL RANGE-1, BENGALURU	1 DCIT/ACIT(HQ), O/o PCIT-1, BENGALURU
				1 ITO(HQ & TPS)-1, O/o PCIT-1, BENGALURU
2 ADDL./JT. CIT, RANGE-1(1), BENGALURU			2 TRO-1, BENGALURU	
			--	
			--	
			1 DCIT/ACIT, CIRCLE-1(1)(1), BENGALURU	
			1 ITO, WARD-1(1)(1), BENGALURU	
			2 ITO, WARD 1(2)(1), BENGALURU	
			3 ITO, WARD-1, DAVANAGERE	
4 ITO, WARD-1, HAVERI				
1 DCIT/ACIT, C-2(1)(1), BENGALURU				

2	PRINCIPAL CIT/ CIT, BENGALURU-2, BENGALURU	3	ADDL.CIT/JCIT , RANGE-2(1), BENGALURU	1	ITO, W-2(1)(1), BENGALURU
				2	ITO, W-2(1)(3), BENGALURU
				3	ITO, WARD-1, CHITRADURGA
				4	ITO, WARD-1, CHIKABALLAPURA
		3	ADDL/JT. CIT, RANGE-6(1), BENGALURU	1	DCIT/ACIT, CIRCLE-6(1)(1), BENGALURU
				1	ITO, WARD-6(1)(1), BENGALURU
				2	ITO, WARD-6(2)(1), BENGALURU
				3	ITO, WARD-6(3)(1), BENGALURU
				4	ITO, WARD-1 & TPS, SHIVAMOGGA
				1	DCIT/ACIT(HQ), O/o PCIT-2, BENGALURU
				1	ITO(HQ), O/o PCIT-2, BENGALURU
				2	TRO-2, BENGALURU
					--
		1	ADDL.CIT/JCIT, SPECIAL RANGE-2, BENGALURU		
		3	ADDL/JT. CIT, RANGE-2(2), BENGALURU	1	DCIT/ACIT, CIRCLE-2(2)(1), BENGALURU
				1	ITO, WARD-2(2)(1), BENGALURU
				2	ITO, WARD-2(2)(2), BENGALURU
				3	ITO, WARD-2(2)(3), BENGALURU
		4	ITO, WARD-2(2)(5), BENGALURU		
		5	ITO, WARD-2(2)(7), BENGALURU		
4	ADDL/JT. CIT, RANGE-4(1), BENGALURU	1	DCIT/ACIT, CIRCLE-4(1)(1), BENGALURU		
		1	ITO, WARD-4(1)(1), BENGALURU		
		2	ITO, WARD-4(1)(3), BENGALURU		
		3	ITO, WARD-4(2)(1), BENGALURU		
		4	ITO, WARD-4(2)(3), BENGALURU		
		5	ITO, WARD-1, KOLAR		
4	ADDL/JT. CIT, RANGE-4(3), BENGALURU	1	DCIT/ACIT, CIRCLE-4(3)(1), BENGALURU		
		1	ITO, WARD-4(3)(1), BENGALURU		
		2	ITO, WARD-4(3)(2), BENGALURU		
		3	ITO, WARD-4(3)(3), BENGALURU		
		4	ITO, WARD-1 & TPS, TUMAKURU		
		5	ITO, WARD-1, TIPTUR		
6	ADDL/JT. CIT, RANGE-7(1), BENGALURU	1	DCIT/ACIT, CIRCLE-7(1)(1), BENGALURU		
		1	ITO, WARD-7(1)(1), BENGALURU		
		2	ITO, WARD-7(1)(3), BENGALURU		
		3	ITO, WARD-7(2)(1), BENGALURU		
		4	ITO, WARD-7(2)(3), BENGALURU		
		5	ITO, WARD-7(2)(5), BENGALURU		
1	PRINCIPAL CIT/ CIT, BENGALURU-3, BENGALURU		--		
		1	DCIT/ACIT(HQ), O/o PCIT-3, BENGALURU		
		1	ITO(HQ), O/o PCIT-3, BENGALURU		
		2	TRO-3, BENGALURU		
			--		
	1	ADDL/JT. CIT, SPECIAL RANGE-3, BENGALURU			
	2	ADDL/JT. CIT, RANGE-3(1), BENGALURU	1	DCIT/ACIT, CIRCLE-3(1)(1), BENGALURU	
			2	DCIT/ACIT, CIRCLE-5(1)(1), BENGALURU	
			1	ITO, WARD-3(1)(1), BENGALURU	
			2	ITO, WARD-3(2)(1), BENGALURU	
			3	ITO, WARD-5(1)(1), BENGALURU	
			4	ITO, WARD-5(2)(1), BENGALURU	
			5	ITO, WARD-1, RAMANAGAR	
	3	ADDL/JT. CIT, RANGE-3(3), BENGALURU	1	DCIT/ACIT, CIRCLE-3(3)(1), BENGALURU	
			1	ITO, WARD-3(3)(1), BENGALURU	
			2	ITO, WARD-5(3)(1), BENGALURU	
			3	ITO, WARD-5(3)(2), BENGALURU	
			4	ITO, WARD-5(3)(3), BENGALURU	
			5	ITO, WARD-5(3)(4), BENGALURU	
			6	ITO, WARD-5(3)(5), BENGALURU	

			4	ADDL/JT. CIT, RANGE-1, MYSURU	1 DCIT/ACIT, CIRCLE-1(1) & TPS, MYSURU 1 ITO, WARD-1(1), MYSURU 2 ITO, WARD-2(4), MYSURU 3 ITO, WARD-1, CHAMARAJANAGAR 4 ITO, WARD-1 & TPS, MANDYA 5 ITO, WARD-1 & TPS, HASSAN 6 ITO, WARD-1, CHIKKAMAGALURU 7 ITO, WARD-1, MADIKERI						
CCIT, BENGALURU-1	4	PRINCIPAL CIT/CIT, HUBBALLI	--	--	1 DCIT/ACIT(HQ), O/o PCIT, HUBBALLI 1 ITO(HQ) & TPS, O/o PCIT, HUBBALLI 2 TRO, HUBBALLI						
			1	ADDL/JT. CIT, RANGE-1, HUBBALLI	1 DCIT/ACIT, CIRCLE-1(1) & TPS, HUBBALLI 1 ITO, WARD-1(1), HUBBALLI 2 ITO, WARD-2(1), HUBBALLI 3 ITO, WARD-1 & TPS, GADAG 4 ITO, WARD-1, SIRSI 5 ITO, WARD-1, KOPPAL						
			2	ADDL/JT. CIT, RANGE BELAGAVI	1 DCIT/ACIT, CIRCLE-1, BELAGAVI 1 ITO, WARD-1, BELAGAVI 2 ITO, WARD-2, BELAGAVI 3 ITO, WARD-1, NIPPANI 4 ITO, WARD-1, GOKAK 5 ITO, WARD-1 & TPS, VIJAYAPURA 6 ITO, WARD-1 & TPS, BAGALKOT						
			3	ADDL/JT. CIT, RANGE KALABURGI	1 DCIT/ACIT, CIRCLE-1 & TPS, BALLARI 1 ITO, WARD-1, KALABURGI 2 ITO, WARD-1 & TPS, RAICHUR 3 ITO, WARD-1 & TPS, BALLARI 4 ITO, WARD-1 & TPS, HOSAPETE 5 ITO, WARD-1, BIDAR 6 ITO, WARD-1, YADGIR						
			CCIT, BENGALURU-1	5	PRINCIPAL CIT/CIT, PANAJI	--	--	1 DCIT/ACIT(HQ), O/o PCIT, PANAJI 1 ITO(HQ) & TPS, O/o PCIT, PANAJI 2 TRO, PANAJI			
						1	ADDL/JT. CIT, RANGE-1, PANAJI	1 DCIT/ACIT, CIRCLE-1(1), PANAJI 1 ITO, WARD-1(1), PANAJI 2 ITO, WARD-1(3), PANAJI 3 ITO, WARD-2(1), PANAJI 4 ITO, WARD-1, MARGAO			
						2	ADDL/JT. CIT, RANGE-1, MANGALURU	1 DCIT/ACIT, CIRCLE-1(1) & TPS, MANGALURU 1 ITO, WARD-1(1), MANGALURU 2 ITO, WARD-2(1), MANGALURU 3 ITO, WARD-1 & TPS, UDUPI 4 ITO, WARD-2, KARWAR 5 ITO, WARD-1, PUTTUR			
						CCIT (TDS), BENGALURU	1	CIT (TDS), BENGALURU	--	--	1 DCIT/ACIT(HQ), O/o CCIT, TDS, BENGALURU 1 ITO (HQ), O/o CCIT, TDS, BENGALURU
									1	ADDL/JT. CIT, TDS RANGE-1, BENGALURU	1 ITO(HQ)-1, O/o CIT, TDS, BENGALURU 2 ITO(Hq)-2, TPS & TRO, O/o CIT, TDS, BENGALURU
									1	ADDL/JT. CIT, TDS RANGE-2, BENGALURU	1 DCIT/ACIT, TDS CIRCLE-1(1), BENGALURU 1 ITO, TDS WARD-1(1), BENGALURU 2 ITO, TDS WARD-1(2), BENGALURU 3 ITO, TDS WARD-1(3), BENGALURU 4 ITO, TDS WARD, MYSURU
									2	ADDL/JT. CIT, TDS RANGE-2, BENGALURU	1 DCIT/ACIT, TDS CIRCLE-2(1), BENGALURU 1 ITO, TDS WARD-2(1), BENGALURU 2 ITO, TDS WARD-2(2), BENGALURU

				3	ITO, TDS WARD-2(3), BENGALURU	
				4	ITO, TDS WARD, TUMKUR	
			3	ADDL/JT. CIT, TDS RANGE-3, BENGALURU	1	DCIT/ACIT, TDS CIRCLE-3(1), BENGALURU
					1	ITO, TDS WARD-3(1), BENGALURU
					2	ITO, TDS WARD-3(2), BENGALURU
					3	ITO, TDS WARD-3(3), BENGALURU
					4	ITO, TDS WARD-3(4), BENGALURU
	2	CIT-TDS, PANAJI	--		1	ITO(Hq)-1, TP5 & TRO, O/o CIT, TDS, PANAJI
					2	ITO (HQ)-2, O/o CIT, TDS, PANAJI
			1	ADDL/JT. CIT, TDS RANGE, PANAJI	1	DCIT/ACIT, TDS CIRCLE, PANAJI
					1	ITO, TDS WARD, PANAJI
					2	ITO, TDS WARD, MARGAO
					3	ITO, TDS WARD, BELAGAVI
					4	ITO, TDS WARD-1, MANGALURU
					5	ITO, TDS WARD-2, MANGALURU
			2	ADDL/JT. CIT, TDS RANGE, HUBBALLI	1	DCIT/ACIT, TDS CIRCLE, HUBBALLI
					1	ITO, TDS WARD, HUBBALLI
					2	ITO, TDS WARD, KALABURAGI
					3	ITO, TDS WARD, BELLARY
					4	ITO, TDS WARD, DAVANGERE
DGIT (INV.), BENGALURU		--	1	ADDL/JDIT (HQ), O/o DGIT(INV), BENGALURU	1	DDIT/ADIT(HQ)-1, O/o DGIT(Inv), BENGALURU
					1	ITO (HQ), O/o DGIT(Inv), BENGALURU
	1	PRINCIPAL DIT/DIT (INV.), BENGALURU	--		1	DDIT/ADIT (HQ), O/o PDIT(Inv), BENGALURU
					1	ITO (HQ), O/o PDIT(Inv), BENGALURU
			1	ADDL/JDIT (INV.), UNIT-1, BENGALURU	1	DDIT/ADIT (INV.), UNIT-1(1), BENGALURU
					2	DDIT/ADIT (INV.), UNIT-1(2), BENGALURU
					3	DDIT/ADIT (INV.), UNIT-1(3), BENGALURU
					4	DDIT/ADIT (INV.), UNIT-1(4), BENGALURU
					1	ITO (INV.), UNIT-1(1), BENGALURU
					2	ITO (INV.), UNIT-1(2), BENGALURU
			2	ADDL/JDIT (INV.), UNIT-2, BENGALURU	1	DDIT/ADIT (INV.), UNIT-2(1), BENGALURU
					2	DDIT/ADIT (INV.), UNIT-2(2), BENGALURU
					3	DDIT/ADIT (INV.), UNIT-2(3), BENGALURU
					4	DDIT/ADIT (INV.), UNIT-2(4), BENGALURU
					1	ITO (INV.), UNIT-2(1), BENGALURU
					2	ITO (INV.), UNIT-2(2), BENGALURU
					3	ITO(AIU), BENGALURU
			3	ADDL/JDIT (INV.), UNIT-3, BENGALURU	1	DDIT/ADIT (INV.), UNIT-3(1), BENGALURU
					2	DDIT/ADIT (INV.), UNIT-3(2), BENGALURU
					3	DDIT/ADIT (INV.), UNIT-3(3), BENGALURU
					4	DDIT/ADIT (INV.), UNIT-3(4), BENGALURU
					1	ITO (INV.), UNIT-3(1), BENGALURU
			4	ADDL/JDIT (INV.), MANGALURU	1	DDIT/ADIT (INV.), UNIT-1, MANGALURU
					2	DDIT/ADIT (INV.), UNIT-2, MANGALURU
					3	DDIT/ADIT (INV.), MYSURU
					4	DDIT/ADIT (INV.), HASSAN
					1	ITO (INV.), MANGALURU
			5	ADDL/JDIT (BP), BENGALURU	1	DCIT/ACIT(BP), BENGALURU
					1	ITO(BP), BENGALURU
			6	ADDL/JDIT(INV),FAIU, BENGALURU	1	DDIT/ADIT (INV)-1,FAIU,BENGALURU
					2	DDIT/ADIT (INV)-2,FAIU,BENGALURU
					3	DDIT/ADIT (INV)-3,FAIU,BENGALURU
					4	DDIT/ADIT (INV)-4,FAIU,BENGALURU
					5	DDIT/ADIT (INV)-5,FAIU,BENGALURU
					6	DDIT/ADIT (INV)-6,FAIU,BENGALURU
	2	PRINCIPAL DIT/DIT (INV.),	--		1	DDIT/ADIT (HQ), O/o PDIT(INV), PANAJI
					1	ITO (HQ), O/o PDIT(INV), PANAJI

PANAJI		1	ADDL/JDIT (INV.), PANAJI	1	DDIT/ADIT (INV.), UNIT-1, PANAJI		
				2	DDIT/ADIT (INV.), UNIT-2, PANAJI		
				3	DDIT/ADIT (INV.), UNIT-1, BELAGAVI		
				4	DDIT/ADIT (INV.), UNIT-2, BELAGAVI		
				1	ITO (INV.), PANAJI		
		2	ADDL/JDIT (INV.), HUBBALLI	1	DDIT/ADIT (INV.), UNIT-1, HUBBALLI		
				2	DDIT/ADIT (INV.), UNIT-2, HUBBALLI		
				3	DDIT/ADIT (INV.), KALABURAGI		
				4	DDIT/ADIT (INV.), BELLARY		
		3	ADDL/JDIT (BP), PANAJI	1	DCIT/ACIT(BP), PANAJI		
				1	ITO(BP), PANAJI		
		4	ADDL/JDIT(INV),FAIU, PANAJI	1	DDIT/ADIT (INV)-1,FAIU, PANAJI		
				2	DDIT/ADIT (INV)-2,FAIU, PANAJI		
		3	PRINCIPAL CIT/CIT (CENTRAL), BENGALURU		--	1	DCIT/ACIT (HQ), O/o PCIT(CENTRAL), BENGALURU
						1	ITO (HQ), O/o PCIT(CENTRAL), BENGALURU
						2	TRO (CENTRAL), BENGALURU
1	ADDL./JCIT, CENTRAL RANGE-1, BENGALURU			1	DCIT/ACIT, CENTRAL CIRCLE-1(1), BENGALURU		
				2	DCIT/ACIT, CENTRAL CIRCLE-1(2), BENGALURU		
				3	DCIT/ACIT, CENTRAL CIRCLE-1(3), BENGALURU		
				4	DCIT/ACIT, CENTRAL CIRCLE-1(4), BENGALURU		
2	ADDL./JCIT, CENTRAL RANGE-2, BENGALURU			1	DCIT/ACIT, CENTRAL CIRCLE-2(1), BENGALURU		
				2	DCIT/ACIT, CENTRAL CIRCLE-2(2), BENGALURU		
				3	DCIT/ACIT, CENTRAL CIRCLE-2(3), BENGALURU		
				4	DCIT/ACIT, CENTRAL CIRCLE-2(4), BENGALURU		
3	ADDL./JCIT, CENTRAL RANGE-3, BENGALURU			1	DCIT/ACIT, CENTRAL CIRCLE-3(1), BENGALURU		
				2	DCIT/ACIT, CENTRAL CIRCLE-3(2), BENGALURU		
4	PRINCIPAL CIT(CENTRAL), PANAJI		-	1	DCIT/ACIT (HQ), O/o PCIT(CENTRAL), PANAJI		
				1	ITO (HQ), O/o PCIT(CENTRAL), PANAJI		
				2	TRO (CENTRAL), PANAJI		
		1	ADDL./JCIT, CENTRAL RANGE, PANAJI	1	DCIT/ACIT, CENTRAL CIRCLE, PANAJI		
				2	DCIT/ACIT, CENTRAL CIRCLE, HUBBALLI		
				3	DCIT/ACIT, CENTRAL CIRCLE, BELAGAVI		
				4	DCIT/ACIT, CENTRAL CIRCLE, BELLARY		
2	ADDL./JCIT, CENTRAL RANGE, MANGALURU	1	DCIT/ACIT, CENTRAL CIRCLE-1, MANGALURU				
		2	DCIT/ACIT, CENTRAL CIRCLE-2, MANGALURU				
		3	DCIT/ACIT, CENTRAL CIRCLE, HASSAN				
1	CIT (APPEALS)-11, BENGALURU		--		--		
2	CIT (APPEALS)-15, BENGALURU		--		--		

	3	CIT(APPEALS)-2, PANAJI		--								
DGIT (I&CI), NEW DELHI	1	DIT (I&CI), BENGALURU	1	ADDL./JDIT (I&CI), BENGALURU	1	ITO (HQ), O/o DIT(I&CI), BENGALURU						
					1	DDIT (I&CI)-1 BENGALURU						
					2	DDIT (I&CI)-2 BENGALURU						
					1	ITO (I&CI)-1, BENGALURU						
					2	ITO (I&CI)-2, BENGALURU						
					3	ITO (I&CI)-3, BENGALURU						
					4	ITO (I&CI), MYSURU						
					5	ITO (I&CI), MANGALURU						
					2	ADDL./JDIT (I&CI), HUBBALLI	1	ITO (I&CI)-1, HUBBALLI				
							2	ITO (I&CI)-1, PANAJI				
							3	ITO (I&CI)-2, PANAJI				
							4	ITO (I&CI), BELAGAVI				
							5	ITO (I&CI), KALABURAGI				
							6	ITO (I&CI), DAVANGERE				
Pr. CCIT (EXEMPTIONS), NEW DELHI	1	CIT (EXEMPTIONS), BENGALURU	1	ADDL./JT. CIT (EXEMPTIONS), BENGALURU	1	DCIT/ACIT (HQ), O/o CIT(EXEMPTIONS), BENGALURU						
					1	ITO (HQ & TPS), O/o CIT(EXEMPTIONS), BENGALURU						
					2	TRO (EXEMPTIONS), BENGALURU						
					1	DCIT/ACIT (EXEMPTIONS), CIRCLE-1, BENGALURU						
					1	ITO (EXEMPTIONS)-1, BENGALURU						
					2	ITO (EXEMPTIONS)-2, BENGALURU						
					3	ITO (EXEMPTIONS)-3, BENGALURU						
					4	ITO (EXEMPTIONS), MYSURU						
					2	ADDL./JT. CIT (EXEMPTIONS), HUBBALLI	1	DCIT/ACIT (EXEMPTIONS), MANGALURU				
							1	ITO (EXEMPTIONS), MANGALURU				
							2	ITO (EXEMPTIONS), HUBBALLI				
							3	ITO (EXEMPTIONS), KALABURAGI				
					CCIT (INTL TAXATION) (SOUTH ZONE), BENGALURU	1	CIT (INTL TAXATION), BENGALURU	1	ADDL./JT. CIT (INTL TAXATION), RANGE-1, BENGALURU	1	DCIT/ACIT (HQ), O/o CCIT(IT), BENGALURU	
										1	ITO (HQ), O/o CCIT(IT), BENGALURU	
1	DCIT/ACIT(HQ), O/o CIT(IT), BENGALURU											
1	ITO (HQ), O/o CIT(IT), BENGALURU											
1	DCIT/ACIT (INTL TAXATION), CIRCLE-1(1), BENGALURU											
2	DCIT/ACIT (INTL TAXATION), CIRCLE-1(2), BENGALURU											
1	ITO (INTL TAXATION), WARD-1(1), BENGALURU											
2	ITO (INTL TAXATION), WARD-1(2), BENGALURU											
2	ADDL./JT. CIT (INTL TAXATION), RANGE-2, BENGALURU	1	DCIT/ACIT (INTL TAXATION), CIRCLE-2(1), BENGALURU									
		2	DCIT/ACIT (INTL TAXATION), CIRCLE-2(2), BENGALURU									
		1	ITO (INTL TAXATION), WARD-2(1), BENGALURU									
		2	ITO (INTL TAXATION), MANGALURU									
		3	ITO (INTL TAXATION), PANAJI									
2	CIT (APPEALS)-12, BENGALURU		--									
3	CIT (TRANSFER)		--		1	ITO (HQ), O/o CIT(TP)-1, BENGALURU						

PRICING)-1, BENGALURU	1	ADDL/JT. CIT (TP), RANGE-1(1), BENGALURU	1	DCIT/ACIT (TP), CIRCLE-1(1)(1), BENGALURU			
		2	DCIT/ACIT (TP), CIRCLE-1(1)(2), BENGALURU				
		2	DCIT/ACIT (TP), CIRCLE-1(2)(1), BENGALURU				
	2	ADDL/JT. CIT (TP), RANGE-1(2), BENGALURU	1	DCIT/ACIT (TP), CIRCLE-1(2)(2), BENGALURU			
		2	DCIT/ACIT (TP), CIRCLE-1(3)(1), BENGALURU				
	3	ADDL/JT. CIT (TP), RANGE-1(3), BENGALURU	1	DCIT/ACIT (TP), CIRCLE-1(3)(2), BENGALURU			
		2	DCIT/ACIT (TP), CIRCLE-1(3)(2), BENGALURU				
	4	CIT (TRANSFER PRICING)-2, BENGALURU	--	1	ITO (HQ), O/o CIT (TP)-2, BENGALURU		
		1	ADDL/JT. CIT (TP), RANGE-2(1), BENGALURU	1	DCIT/ACIT (TP), CIRCLE-2(1)(1), BENGALURU		
	2	ADDL/JT. CIT (TP), RANGE-2(2), BENGALURU	1	DCIT/ACIT (TP), CIRCLE-2(1)(2), BENGALURU			
2		DCIT/ACIT (TP), CIRCLE-2(2)(1), BENGALURU					
1	DCIT/ACIT (TP), CIRCLE-2(2)(2), BENGALURU	2	DCIT/ACIT (TP), CIRCLE-2(2)(2), BENGALURU				
	1	DCIT/ACIT (HQ)(DRP-1), BENGALURU					
5	CIT(DRP-1), Bengaluru-1	--	2	DCIT/ACIT (HQ)(DRP-2), BENGALURU			
6	CIT(DRP-1), Bengaluru-2						
7	CIT(DRP-1), Bengaluru-3						
8	CIT(DRP-2), Bengaluru-1						
9	CIT(DRP-2), Bengaluru-2						
10	CIT(DRP-2), Bengaluru-3						
PR. CCIT (INTERNATIONAL TAXATION), NEW DELHI	1	CIT(APA), Bengaluru	--	1	ITO(HQ) & TPS, O/o CIT(APA), BENGALURU		
		1	ADDL/JT. CIT (APA), BENGALURU	1	DCIT/ACIT (APA)-1, BENGALURU		
		2	ADDL/JT. CIT (APA)-2, BENGALURU	1	DCIT/ACIT (APA)-2, BENGALURU		
Pr. DGIT (TRAINING), NADT, NAGPUR	1	ADG (TRAINING), NADT, REGIONAL CAMPUS, BENGALURU	1	ADDL/JDIT (TRAINING)-1, BENGALURU	1	DDIT/ADIT (TRAINING)-1, BENGALURU	
			2	ADDL/JDIT (TRAINING)-2, BENGALURU	2	DDIT/ADIT (TRAINING)-2, BENGALURU	
	1	ADG (TRAINING), NADT, REGIONAL CAMPUS, BENGALURU	1	DDIT/ADIT (TRAINING)-3, BENGALURU	3	DDIT/ADIT (TRAINING)-3, BENGALURU	
				4	DDIT/ADIT (TRAINING)-4, BENGALURU		
				1	AAD(TRAINING)-1, BENGALURU	1	AAD(TRAINING)-1, BENGALURU
				2	AAD(TRAINING)-2, BENGALURU	2	AAD(TRAINING)-2, BENGALURU
			3	AAD(TRAINING)-3, BENGALURU	3	AAD(TRAINING)-3, BENGALURU	
				4	AAD(TRAINING)-4, BENGALURU	4	AAD(TRAINING)-4, BENGALURU
				1	ADDL.CIT(HQ), O/O.DGIT(SYSTEM) BENGALURU	1	ITO(HQ), O/O.DGIT(SYSTEM) BENGALURU
					1	DIT (CPC), BENGALURU	--
1	DIT (CPC), BENGALURU	1	ADDL/JDIT (CPC)-1, BENGALURU	1	DDIT/ADIT (CPC)-1, BENGALURU		
		2	ADDL/JDIT (CPC)-2, BENGALURU	2	DDIT/ADIT (CPC)-2, BENGALURU		
		3	ADDL/JDIT (CPC)-3, BENGALURU	3	DDIT/ADIT (CPC)-3, BENGALURU		
		4	ADDL/JDIT (CPC)-4, BENGALURU	4	DDIT/ADIT (CPC)-4, BENGALURU		
		5	ADDL/JDIT (CPC)-5, BENGALURU	5	DDIT/ADIT (CPC)-5, BENGALURU		
		6	DDIT/ADIT (CPC)-6, BENGALURU	6	DDIT/ADIT (CPC)-6, BENGALURU		
		7	DDIT/ADIT (CPC)-7, BENGALURU	7	DDIT/ADIT (CPC)-7, BENGALURU		
		8	DDIT/ADIT (CPC)-8, BENGALURU	8	DDIT/ADIT (CPC)-8, BENGALURU		
		9	DDIT/ADIT (CPC)-9, BENGALURU	9	DDIT/ADIT (CPC)-9, BENGALURU		
		10	DDIT/ADIT (CPC)-10, BENGALURU	10	DDIT/ADIT (CPC)-10, BENGALURU		
		11	DDIT/ADIT (CPC)-11, BENGALURU	11	DDIT/ADIT (CPC)-11, BENGALURU		

1	ITO(CPC)-1, BENGALURU
2	ITO(CPC)-2, BENGALURU
3	ITO(CPC)-3, BENGALURU
4	ITO(CPC)-4, BENGALURU
5	ITO(CPC)-5, BENGALURU
6	ITO(CPC)-6, BENGALURU
7	ITO(CPC)-7, BENGALURU
8	ITO(CPC)-8, BENGALURU
9	ITO(CPC)-9, BENGALURU
10	ITO(CPC)-10, BENGALURU
11	ITO(CPC)-11, BENGALURU
12	ITO(CPC)-12, BENGALURU
13	ITO(CPC)-13, BENGALURU
14	ITO(CPC)-14, BENGALURU
15	ITO(CPC)-15, BENGALURU
16	ITO(CPC)-16, BENGALURU
17	ITO(CPC)-17, BENGALURU
18	ITO(CPC)-18, BENGALURU
19	ITO(CPC-DFC)-1, BENGALURU
20	ITO(CPC-DFC)-2, BENGALURU
21	ITO(CPC-DFC)-3, BENGALURU
22	ITO(CPC-DFC)-1, MYSURU
23	ITO(CPC-DFC)-2, MYSURU
24	ITO(CPC-DFC)-3, MYSURU

* In terms of CBDT, New Delhi, Notification G.S.R. 1379(E) dt. 10/11/2017, reporting and reviewing the APAR of the ITOs and Staff

SPAN OF CONTROL IN KARNATAKA AND GOA REGION as on 1st JULY 2024

OTHER THAN NaFAC AND NFAC CHARGES

PRI. CCIT/CCIT	PRINCIPAL CIT/CIT		ADDL./JT. CIT		DCIT/ACIT/ITO/TRO									
1	2		3		4									
PRINCIPAL CCIT, BENGALURU	1	CIT (ADMN & TPS), BENGALURU	1	ADDL./JCIT(HQ)(ADMN), O/o PR.CCIT, BENGALURU	1	DCIT/ACIT(HQ)(ADMN), BENGALURU								
					2	DCIT/ACIT(HQ)(INFRASTRUCTURE), BENGALURU								
					1	ITO (HQ)(PERSONNEL), BENGALURU								
					2	ITO (HQ)(FINANCE & WELFARE), BENGALURU								
					3	ITO (HQ)(INFRASTRUCTURE), BENGALURU								
					4	ITO (HQ)(LEGAL AFFAIRS), BENGALURU								
					5	ITO (HQ)(PR & PROTOCOL), BENGALURU								
					6	ITO(MSTU), BENGALURU								
			7	ITO(MSTU), PANAJI										
			2	ADDL./JCIT(HQ)(TECH), O/o PR.CCIT, BENGALURU	1	DCIT/ACIT (HQ)(TECH & CO), BENGALURU								
					1	ITO (HQ)(TECH)-1, BENGALURU								
					2	ITO (HQ)(TECH)-2, BENGALURU								
					1	DCIT (HQ)(VIG), BENGALURU								
			3	ADDL./JT. CIT (HQ)(VIG), O/o PR.CCIT, BENGALURU	1	ITO (HQ) (VIG), BENGALURU								
					1	ITO (HQ) (VIG), BENGALURU								
			4	ADDL./JT. CIT (CO & TPS), O/o PR.CCIT, BENGALURU	1	ITO(TPS)-1, BENGALURU								
	2	CIT (ITAT)-1, BENGALURU	1	ADDL./JT. CIT (ITAT)-1, BENGALURU	1	ITO (ITAT)-1, BENGALURU								
							3	CIT (ITAT)-2, BENGALURU	1	ADDL./JT. CIT (ITAT)-2, BENGALURU				
											4	CIT (ITAT)-3, BENGALURU	1	ADDL./JT. CIT (ITAT)-3, BENGALURU
	5	CIT (JUDICIAL), BENGALURU	1	ADDL./JT. CIT (JUDICIAL), BENGALURU	1	ITO(HQ) (JUDICIAL), O/o CIT, JUDICIAL, BENGALURU								
					2	ITO (JUDICIAL)-1, BENGALURU								
					3	ITO (JUDICIAL)-2, BENGALURU								
	6	CIT (AUDIT), BENGALURU	1	ADDL./JCIT(AUDIT), BENGALURU	1	ITO (HQ), O/o CIT, AUDIT, BENGALURU								
					2	ITO(RAP), BENGALURU								
					1	DCIT/ACIT (AUDIT), BENGALURU								
					1	ITO (IAP)-1, BENGALURU								
2					ITO (IAP)-2, BENGALURU									
3					ITO (IAP)-3, BENGALURU									
4					ITO (IAP)-5, MYSURU									
5					ITO (IAP)-6, HUBBALLI									
6					ITO (IAP)-7, PANAJI									
CCIT, BENGALURU-1					1	PRINCIPAL CIT/CIT, BENGALURU-1	1	ADDL./JT. CIT (HQ), O/o CCIT, BENGALURU-1,	1	DCIT/ACIT(HQ), O/o CCIT-1, BENGALURU				
	1	ITO(HQ), O/o CCIT-1, BENGALURU												
	1	DCIT/ACIT(HQ), O/o PCIT-1, BENGALURU												
	1	ITO(HQ & TPS)-1, O/o PCIT-1, BENGALURU												
	2	TRO-1, BENGALURU												
	1	ADDL./JT. CIT, SPECIAL RANGE-1, BENGALURU												
	2	ADDL./JT. CIT, RANGE-1(1), BENGALURU												
	1	DCIT/ACIT, CIRCLE-1(1)(1), BENGALURU												
	1	ITO, WARD-1(1)(1), BENGALURU												
	2	ITO, WARD 1(2)(1), BENGALURU												
	3	ITO, WARD-1, DAVANAGERE												
	4	ITO, WARD-1, HAVERI												

			3	ADDL.CIT/JCIT , RANGE-2(1), BENGALURU	1	DCIT/ACIT, C-2(1)(1), BENGALURU
					1	ITO, W-2(1)(1), BENGALURU
					2	ITO, W-2(1)(3), BENGALURU
					3	ITO, WARD-1, CHITRADURGA
					4	ITO, WARD-1, CHIKABALLAPURA
			4	ADDL/JT. CIT, RANGE-6(1), BENGALURU	1	DCIT/ACIT, CIRCLE-6(1)(1), BENGALURU
					1	ITO, WARD-6(1)(1), BENGALURU
					2	ITO, WARD-6(2)(1), BENGALURU
					3	ITO, WARD-6(3)(1), BENGALURU
					4	ITO, WARD-1 & TPS, SHIVAMOGGA
	2	PRINCIPAL CIT/ CIT, BENGALURU-2, BENGALURU			1	DCIT/ACIT(HQ),O/o PCIT-2, BENGALURU
					1	ITO(HQ) , O/o PCIT-2, BENGALURU
					2	TRO-2, BENGALURU
			1	ADDL.CIT/JCIT, SPECIAL RANGE-2, BENGALURU		--
			2	ADDL/JT. CIT, RANGE-2(2), BENGALURU	1	DCIT/ACIT, CIRCLE-2(2)(1), BENGALURU
					1	ITO, WARD-2(2)(1), BENGALURU
					2	ITO, WARD-2(2)(2), BENGALURU
					3	ITO, WARD-2(2)(3), BENGALURU
					4	ITO, WARD-2(2)(5), BENGALURU
					5	ITO, WARD-2(2)(7), BENGALURU
			3	ADDL/JT. CIT, RANGE-4(1), BENGALURU	1	DCIT/ACIT, CIRCLE-4(1)(1), BENGALURU
					1	ITO, WARD-4(1)(1), BENGALURU
					2	ITO, WARD-4(1)(3), BENGALURU
					3	ITO, WARD-4(2)(1), BENGALURU
					4	ITO, WARD-4(2)(3), BENGALURU
					5	ITO, WARD-1, KOLAR
			4	ADDL/JT. CIT, RANGE-4(3), BENGALURU	1	DCIT/ACIT, CIRCLE-4(3)(1), BENGALURU
					1	ITO, WARD-4(3)(1), BENGALURU
					2	ITO, WARD-4(3)(2), BENGALURU
					3	ITO, WARD-4(3)(3), BENGALURU
					4	ITO, WARD-1 & TPS, TUMAKURU
					5	ITO, WARD-1 , TIPTUR
			5	ADDL/JT. CIT, RANGE-7(1), BENGALURU	1	DCIT/ACIT, CIRCLE-7(1)(1), BENGALURU
					1	ITO, WARD-7(1)(1), BENGALURU
					2	ITO, WARD-7(1)(3), BENGALURU
					3	ITO, WARD-7(2)(1), BENGALURU
					4	ITO, WARD-7(2)(3), BENGALURU
					5	ITO, WARD-7(2)(5), BENGALURU
CCIT, BENGALURU-1	3	PRINCIPAL CIT/ CIT, BENGALURU-3, BENGALURU		--	1	DCIT/ACIT(HQ), O/o PCIT-3, BENGALURU
					1	ITO(HQ), O/o PCIT-3, BENGALURU
					2	TRO-3, BENGALURU
			1	ADDL/JT. CIT, SPECIAL RANGE-3, BENGALURU		--
			2	ADDL/JT. CIT, RANGE-3(1), BENGALURU	1	DCIT/ACIT, CIRCLE-3(1)(1), BENGALURU
					2	DCIT/ACIT, CIRCLE-5(1)(1), BENGALURU
					1	ITO, WARD-3(1)(1), BENGALURU
					2	ITO, WARD-3(2)(1), BENGALURU
					3	ITO, WARD-5(1)(1), BENGALURU
					4	ITO, WARD-5(2)(1), BENGALURU
					5	ITO, WARD-1, RAMANAGAR
			3	ADDL/JT. CIT, RANGE-3(3), BENGALURU	1	DCIT/ACIT, CIRCLE-3(3)(1), BENGALURU
					1	ITO, WARD-3(3)(1), BENGALURU
					2	ITO, WARD-5(3)(1), BENGALURU
					3	ITO, WARD-5(3)(2), BENGALURU
					4	ITO, WARD-5(3)(3), BENGALURU
					5	ITO, WARD-5(3)(4), BENGALURU
					6	ITO, WARD-5(3)(5), BENGALURU

			4	ADDL/JT. CIT, RANGE-1, MYSURU	1 DCIT/ACIT, CIRCLE-1(1) & TPS, MYSURU 1 ITO, WARD-1(1), MYSURU 2 ITO, WARD-2(4), MYSURU 3 ITO, WARD-1, CHAMARAJANAGAR 4 ITO, WARD-1 & TPS, MANDYA 5 ITO, WARD-1 & TPS, HASSAN 6 ITO, WARD-1, CHIKKAMAGALURU 7 ITO, WARD-1, MADIKERI				
CCIT, BENGALURU-1	4	PRINCIPAL CIT/CIT, HUBBALLI		--	1 DCIT/ACIT(HQ), O/o PCIT, HUBBALLI 1 ITO(HQ) & TPS, O/o PCIT, HUBBALLI 2 TRO, HUBBALLI				
			1	ADDL/JT. CIT, RANGE-1, HUBBALLI	1 DCIT/ACIT, CIRCLE-1(1) & TPS, HUBBALLI 1 ITO, WARD-1(1), HUBBALLI 2 ITO, WARD-2(1), HUBBALLI 3 ITO, WARD-1 & TPS, GADAG 4 ITO, WARD-1, SIRSI 5 ITO, WARD-1, KOPPAL				
			2	ADDL/JT. CIT, RANGE BELAGAVI	1 DCIT/ACIT, CIRCLE-1, BELAGAVI 1 ITO, WARD-1, BELAGAVI 2 ITO, WARD-2, BELAGAVI 3 ITO, WARD-1, NIPPANI 4 ITO, WARD-1, GOKAK 5 ITO, WARD-1 & TPS, VIJAYAPURA 6 ITO, WARD-1 & TPS, BAGALKOT				
				3	ADDL/JT. CIT, RANGE KALABURGI	1 DCIT/ACIT, CIRCLE-1 & TPS, BALLARI 1 ITO, WARD-1, KALABURGI 2 ITO, WARD-1 & TPS, RAICHUR 3 ITO, WARD-1 & TPS, BALLARI 4 ITO, WARD-1 & TPS, HOSAPETE 5 ITO, WARD-1, BIDAR 6 ITO, WARD-1, YADGIR			
		CCIT, BENGALURU-1	5	PRINCIPAL CIT/CIT, PANAJI		--	1 DCIT/ACIT(HQ), O/o PCIT, PANAJI 1 ITO(HQ) & TPS, O/o PCIT, PANAJI 2 TRO, PANAJI		
					1	ADDL/JT. CIT, RANGE-1, PANAJI	1 DCIT/ACIT, CIRCLE-1(1), PANAJI 1 ITO, WARD-1(1), PANAJI 2 ITO, WARD-1(3), PANAJI 3 ITO, WARD-2(1), PANAJI 4 ITO, WARD-1, MARGAO		
					2	ADDL/JT. CIT, RANGE-1, MANGALURU	1 DCIT/ACIT, CIRCLE-1(1) & TPS, MANGALURU 1 ITO, WARD-1(1), MANGALURU 2 ITO, WARD-2(1), MANGALURU 3 ITO, WARD-1 & TPS, UDUPI 4 ITO, WARD-2, KARWAR 5 ITO, WARD-1, PUTTUR		
				CCIT (TDS), BENGALURU	1	CIT (TDS), BENGALURU		--	1 DCIT/ACIT(HQ), O/o CCIT, TDS, BENGALURU 1 ITO (HQ), O/o CCIT, TDS, BENGALURU
								--	1 ITO(HQ)-1, O/o CIT, TDS, BENGALURU 2 ITO(Hq)-2, TPS & TRO, O/o CIT, TDS, BENGALURU
						1	ADDL/JT. CIT, TDS RANGE-1, BENGALURU	1 DCIT/ACIT, TDS CIRCLE-1(1), BENGALURU 1 ITO, TDS WARD-1(1), BENGALURU 2 ITO, TDS WARD-1(2), BENGALURU 3 ITO, TDS WARD-1(3), BENGALURU 4 ITO, TDS WARD, MYSURU	

		2	ADDL/JT. CIT, TDS RANGE-2, BENGALURU	1	DCIT/ACIT, TDS CIRCLE-2(1), BENGALURU
				1	ITO, TDS WARD-2(1), BENGALURU
				2	ITO, TDS WARD-2(2), BENGALURU
				3	ITO, TDS WARD-2(3), BENGALURU
				4	ITO, TDS WARD, TUMKUR
		3	ADDL/JT. CIT, TDS RANGE-3, BENGALURU	1	DCIT/ACIT, TDS CIRCLE-3(1), BENGALURU
				1	ITO, TDS WARD-3(1), BENGALURU
				2	ITO, TDS WARD-3(2), BENGALURU
				3	ITO, TDS WARD-3(3), BENGALURU
				4	ITO, TDS WARD-3(4), BENGALURU
2	CIT-TDS, PANAJI		--	1	ITO(Hq)-1, TPS & TRO, O/o CIT, TDS, PANAJI
				2	ITO (HQ)-2, O/o CIT, TDS, PANAJI
		1	ADDL/JT. CIT, TDS RANGE, PANAJI	1	DCIT/ACIT, TDS CIRCLE, PANAJI
				1	ITO, TDS WARD, PANAJI
				2	ITO, TDS WARD, MARGAO
				3	ITO, TDS WARD, BELAGAVI
				4	ITO, TDS WARD-1, MANGALURU
				5	ITO, TDS WARD-2, MANGALURU
		2	ADDL/JT. CIT, TDS RANGE, HUBBALLI	1	DCIT/ACIT, TDS CIRCLE, HUBBALLI
				1	ITO, TDS WARD, HUBBALLI
				2	ITO, TDS WARD, KALABURAGI
				3	ITO, TDS WARD, BELLARY
				4	ITO, TDS WARD, DAVANGERE
DGIT (INV.), BENGALURU			--	1	DDIT/ADIT(HQ)-1, O/o DGIT(Inv), BENGALURU
		1	ADDL/JDIT (HQ), O/o DGIT(INV), BENGALURU	1	ITO (HQ), O/o DGIT(Inv), BENGALURU
	1		--	1	DDIT/ADIT (HQ), O/o PDIT(Inv), BENGALURU
				1	ITO (HQ), O/o PDIT(Inv), BENGALURU
		1	ADDL/JDIT (INV.), UNIT-1, BENGALURU	1	DDIT/ADIT (INV.), UNIT-1(1), BENGALURU
				2	DDIT/ADIT (INV.), UNIT-1(2), BENGALURU
				3	DDIT/ADIT (INV.), UNIT-1(3), BENGALURU
				4	DDIT/ADIT (INV.), UNIT-1(4), BENGALURU
				1	ITO (INV.), UNIT-1(1), BENGALURU
				2	ITO (INV.), UNIT-1(2), BENGALURU
		2	ADDL/JDIT (INV.), UNIT-2, BENGALURU	1	DDIT/ADIT (INV.), UNIT-2(1), BENGALURU
				2	DDIT/ADIT (INV.), UNIT-2(2), BENGALURU
				3	DDIT/ADIT (INV.), UNIT-2(3), BENGALURU
				4	DDIT/ADIT (INV.), UNIT-2(4), BENGALURU
				1	ITO (INV.), UNIT-2(1), BENGALURU
				2	ITO (INV.), UNIT-2(2), BENGALURU
				3	ITO(AIU), BENGALURU
		3	ADDL/JDIT (INV.), UNIT-3, BENGALURU	1	DDIT/ADIT (INV.), UNIT-3(1), BENGALURU
				2	DDIT/ADIT (INV.), UNIT-3(2), BENGALURU
				3	DDIT/ADIT (INV.), UNIT-3(3), BENGALURU
				4	DDIT/ADIT (INV.), UNIT-3(4), BENGALURU
				1	ITO (INV.), UNIT-3(1), BENGALURU
		4	ADDL/JDIT (INV.), MANGALURU	1	DDIT/ADIT (INV.), UNIT-1, MANGALURU
				2	DDIT/ADIT (INV.), UNIT-2, MANGALURU
				3	DDIT/ADIT (INV.), MYSURU
				4	DDIT/ADIT (INV.), HASSAN
				1	ITO (INV.), MANGALURU
		5	ADDL/JDIT (BP), BENGALURU	1	DCIT/ACIT(BP), BENGALURU
				1	ITO(BP), BENGALURU
		6	ADDL/JDIT(INV),FAIU, BENGALURU	1	DDIT/ADIT (INV)-1,FAIU,BENGALURU
				2	DDIT/ADIT (INV)-2,FAIU,BENGALURU
				3	DDIT/ADIT (INV)-3,FAIU,BENGALURU
				4	DDIT/ADIT (INV)-4,FAIU,BENGALURU
				5	DDIT/ADIT (INV)-5,FAIU,BENGALURU
				6	DDIT/ADIT (INV)-6,FAIU,BENGALURU

2	PRINCIPAL DIT/DIT (INV.), PANAJI	1	ADDL/JDIT (INV.), PANAJI	--	1	DDIT/ADIT (HQ), O/o PDIT(INV), PANAJI		
				1	ITO (HQ), O/o PDIT(INV), PANAJI			
				1	DDIT/ADIT (INV.), UNIT-1, PANAJI			
				2	DDIT/ADIT (INV.), UNIT-2, PANAJI			
				3	DDIT/ADIT (INV.), UNIT-1, BELAGAVI			
				4	DDIT/ADIT (INV.), UNIT-2, BELAGAVI			
				1	ITO (INV.), PANAJI			
				2	ADDL/JDIT (INV.), HUBBALLI	1	DDIT/ADIT (INV.), UNIT-1, HUBBALLI	
		2	DDIT/ADIT (INV.), UNIT-2, HUBBALLI					
		3	DDIT/ADIT (INV.), KALABURAGI					
		4	DDIT/ADIT (INV.), BELLARY					
		1	ITO (INV.), HUBBALLI					
		3	ADDL/JDIT (BP),PANAJI	1	DCIT/ACIT(BP), PANAJI			
		1	ITO(BP), PANAJI					
		4	ADDL/JDIT(INV),FAIU, PANAJI	1	DDIT/ADIT (INV)-1,FAIU, PANAJI			
		2	DDIT/ADIT (INV)-2,FAIU, PANAJI					
3	PRINCIPAL CIT/CIT (CENTRAL), BENGALURU	1	ADDL./JCIT, CENTRAL RANGE-1, BENGALURU	--	1	DCIT/ACIT (HQ), O/o PCIT(CENTRAL), BENGALURU		
				1	ITO (HQ), O/o PCIT(CENTRAL), BENGALURU			
				2	TRO (CENTRAL), BENGALURU			
				1	DCIT/ACIT, CENTRAL CIRCLE-1(1), BENGALURU			
		2	DCIT/ACIT, CENTRAL CIRCLE-1(2), BENGALURU					
		3	DCIT/ACIT, CENTRAL CIRCLE-1(3), BENGALURU					
		4	DCIT/ACIT, CENTRAL CIRCLE-1(4), BENGALURU					
		2	ADDL./JCIT, CENTRAL RANGE-2, BENGALURU	1	DCIT/ACIT, CENTRAL CIRCLE-2(1), BENGALURU			
		2	DCIT/ACIT, CENTRAL CIRCLE-2(2), BENGALURU					
		3	DCIT/ACIT, CENTRAL CIRCLE-2(3), BENGALURU					
		4	DCIT/ACIT, CENTRAL CIRCLE-2(4), BENGALURU					
		3	ADDL./JCIT, CENTRAL RANGE-3, BENGALURU	1	DCIT/ACIT, CENTRAL CIRCLE-3(1), BENGALURU			
		2	DCIT/ACIT, CENTRAL CIRCLE-3(2), BENGALURU					
		3	DCIT/ACIT, CENTRAL CIRCLE, MYSURU.					
		4	PRINCIPAL CIT(CENTRAL), PANAJI	1	ADDL./JCIT, CENTRAL RANGE, PANAJI	-	1	DCIT/ACIT (HQ), O/o PCIT(CENTRAL), PANAJI
						1	ITO (HQ), O/o PCIT(CENTRAL), PANAJI	
2	TRO (CENTRAL),PANAJI							
1	DCIT/ACIT, CENTRAL CIRCLE, PANAJI							
2	DCIT/ACIT, CENTRAL CIRCLE, HUBBALLI							
3	DCIT/ACIT, CENTRAL CIRCLE, BELAGAVI							
4	DCIT/ACIT, CENTRAL CIRCLE, BELLARY							
2	ADDL./JCIT, CENTRAL RANGE, MANGALURU			1	DCIT/ACIT, CENTRAL CIRCLE-1, MANGALURU			
2	DCIT/ACIT, CENTRAL CIRCLE-2, MANGALURU							
3	DCIT/ACIT, CENTRAL CIRCLE, HASSAN							
1	CIT (APPEALS)- 11, BENGALURU	--	--					

	2	CIT (APPEALS)-15, BENGALURU		--		--			
	3	CIT(APPEALS)-2, PANAJI		--		--			
DGIT (I&CI), NEW DELHI	1	DIT (I&CI), BENGALURU		--	1	ITO (HQ), O/o DIT(I&CI), BENGALURU			
			1	ADDL./JDIT (I&CI), BENGALURU	1	DDIT (I&CI)-1 BENGALURU			
					2	DDIT (I&CI)-2 BENGALURU			
					1	ITO (I&CI)-1, BENGALURU			
					2	ITO (I&CI)-2, BENGALURU			
					3	ITO (I&CI)-3, BENGALURU			
					4	ITO (I&CI), MYSURU			
					5	ITO (I&CI), MANGALURU			
			2	ADDL./JDIT (I&CI), HUBBALLI	1	ITO (I&CI)-1, HUBBALLI			
					2	ITO (I&CI)-1, PANAJI			
					3	ITO (I&CI)-2, PANAJI			
					4	ITO (I&CI), BELAGAVI			
					5	ITO (I&CI), KALABURAGI			
					6	ITO (I&CI), DAVANGERE			
Pr. CCIT (EXEMPTIONS), NEW DELHI	1	CIT (EXEMPTIONS), BENGALURU		--	1	DCIT/ACIT (HQ), O/o CIT(EXEMPTIONS), BENGALURU			
			1	ADDL./JT. CIT (EXEMPTIONS), BENGALURU	1	ITO (HQ & TPS), O/o CIT(EXEMPTIONS), BENGALURU			
					2	TRO (EXEMPTIONS), BENGALURU			
					1	DCIT/ACIT (EXEMPTIONS), CIRCLE-1, BENGALURU			
			1	ADDL./JT. CIT (EXEMPTIONS), BENGALURU	1	ITO (EXEMPTIONS)-1, BENGALURU			
					2	ITO (EXEMPTIONS)-2, BENGALURU			
					3	ITO (EXEMPTIONS)-3, BENGALURU			
					4	ITO (EXEMPTIONS), MYSURU			
			2	ADDL./JT. CIT (EXEMPTIONS), HUBBALLI	1	DCIT/ACIT (EXEMPTIONS), MANGALURU			
					1	ITO (EXEMPTIONS), MANGALURU			
					2	ITO (EXEMPTIONS), HUBBALLI			
					3	ITO (EXEMPTIONS), KALABURAGI			
			CCIT (INTL. TAXATION) (SOUTH ZONE), BENGALURU		--		--	1	DCIT/ACIT (HQ), O/o CCIT(IT), BENGALURU
				1	CIT (INTL. TAXATION), BENGALURU		--	1	ITO (HQ), O/o CCIT(IT), BENGALURU
1	ADDL./JT. CIT (INTL. TAXATION), RANGE-1, BENGALURU	1				DCIT/ACIT(HQ), O/o CIT(IT), BENGALURU			
		1				ITO (HQ), O/o CIT(IT), BENGALURU			
1	ADDL./JT. CIT (INTL. TAXATION), RANGE-1, BENGALURU	1				DCIT/ACIT (INTL. TAXATION), CIRCLE-1(1), BENGALURU			
		2				DCIT/ACIT (INTL. TAXATION), CIRCLE-1(2), BENGALURU			
		1				ITO (INTL. TAXATION), WARD-1(1), BENGALURU			
		2				ITO (INTL. TAXATION), WARD-1(2), BENGALURU			
2	ADDL./JT. CIT (INTL. TAXATION), RANGE-2, BENGALURU	1				DCIT/ACIT (INTL. TAXATION), CIRCLE-2(1), BENGALURU			
		2				DCIT/ACIT (INTL. TAXATION), CIRCLE-2(2), BENGALURU			
		1				ITO (INTL. TAXATION), WARD-2(1), BENGALURU			
		2				ITO (INTL. TAXATION), MANGALURU			
		3				ITO (INTL. TAXATION), PANAJI			

	2	CIT (APPEALS)-12, BENGALURU		--		--
	3	CIT (TRANSFER PRICING)-1, BENGALURU		--	1	ITO (HQ), O/o CIT(TP)-1, BENGALURU
			1	ADDL/JT. CIT (TP), RANGE-1(1), BENGALURU	1	DCIT/ACIT (TP), CIRCLE-1(1)(1), BENGALURU
			2	ADDL/JT. CIT (TP), RANGE-1(2), BENGALURU	1	DCIT/ACIT (TP), CIRCLE-1(2)(1), BENGALURU
			3	ADDL/JT. CIT (TP), RANGE-1(3), BENGALURU	1	DCIT/ACIT (TP), CIRCLE-1(3)(1), BENGALURU
	4	CIT (TRANSFER PRICING)-2, BENGALURU		--	1	ITO (HQ), O/o CIT(TP)-2, BENGALURU
			1	ADDL/JT. CIT (TP), RANGE-2(1), BENGALURU	1	DCIT/ACIT (TP), CIRCLE-2(1)(1), BENGALURU
			2	ADDL/JT. CIT (TP), RANGE-2(2), BENGALURU	1	DCIT/ACIT (TP), CIRCLE-2(2)(1), BENGALURU
					2	DCIT/ACIT (TP), CIRCLE-2(2)(2), BENGALURU
	5	CIT(DRP-1), Bengaluru-1			1	DCIT/ACIT (HQ)(DRP-1), BENGALURU
	6	CIT(DRP-1), Bengaluru-2				
	7	CIT(DRP-1), Bengaluru-3				
	8	CIT(DRP-2), Bengaluru-1		--	2	DCIT/ACIT (HQ)(DRP-2), BENGALURU
	9	CIT(DRP-2), Bengaluru-2				
	10	CIT(DRP-2), Bengaluru-3				
PR.CCIT (INTERNATIONAL TAXATION), NEW DELHI	1	CIT(APA), Bengaluru		--	1	ITO(HQ) & TPS, O/o CIT(APA), BENGALURU
			1	ADDL/JT. CIT (APA), BENGALURU	1	DCIT/ACIT (APA)-1, BENGALURU
			2	ADDL/JT. CIT (APA)-2, BENGALURU	1	DCIT/ACIT (APA)-3, BENGALURU
Pr.DGIT (TRAINING), NADT, NAGPUR	1	ADG (TRAINING), NADT, REGIONAL CAMPUS, BENGALURU	1	ADDL/JDIT (TRAINING)-1, BENGALURU	1	DDIT/ADIT (TRAINING)-1, BENGALURU
			2	ADDL/JDIT (TRAINING)-2, BENGALURU	2	DDIT/ADIT (TRAINING)-2, BENGALURU
					3	DDIT/ADIT (TRAINING)-3, BENGALURU
					4	DDIT/ADIT (TRAINING)-4, BENGALURU
					1	AAD(TRAINING)-1, BENGALURU
			2	AAD(TRAINING)-2, BENGALURU		
			3	AAD(TRAINING)-3, BENGALURU		
			4	AAD(TRAINING)-4, BENGALURU		
DGIT (SYSTEMS), BENGALURU		--	1	ADDL.CIT(HQ), O/O.DGIT(SYSTEM) BENGALURU	1	ITO(HQ), O/O.DGIT(SYSTEM) BENGALURU
	1	DIT (CPC), BENGALURU		--	1	ITO (HQ), O/o DIT(CPC), BENGALURU
			1	ADDL/JDIT (CPC)-1, BENGALURU	1	DDIT/ADIT (CPC)-1, BENGALURU
			2	ADDL/JDIT (CPC)-2, BENGALURU	2	DDIT/ADIT (CPC)-2, BENGALURU
			3	ADDL/JDIT (CPC)-3, BENGALURU	3	DDIT/ADIT (CPC)-3, BENGALURU
			4	ADDL/JDIT (CPC)-4, BENGALURU	4	DDIT/ADIT (CPC)-4, BENGALURU

5	ADDL/JDIT (CPC)-5, BENGALURU	5	DDIT/ADIT (CPC)-5, BENGALURU
		6	DDIT/ADIT (CPC)-6, BENGALURU
		7	DDIT/ADIT (CPC)-7, BENGALURU
		8	DDIT/ADIT (CPC)-8, BENGALURU
		9	DDIT/ADIT (CPC)-9, BENGALURU
		10	DDIT/ADIT (CPC)-10, BENGALURU
		11	DDIT/ADIT (CPC)-11, BENGALURU
		1	ITO(CPC)-1, BENGALURU
		2	ITO(CPC)-2, BENGALURU
		3	ITO(CPC)-3, BENGALURU
		4	ITO(CPC)-4, BENGALURU
		5	ITO(CPC)-5, BENGALURU
		6	ITO(CPC)-6, BENGALURU
		7	ITO(CPC)-7, BENGALURU
		8	ITO(CPC)-8, BENGALURU
		9	ITO(CPC)-9, BENGALURU
		10	ITO(CPC)-10, BENGALURU
		11	ITO(CPC)-11, BENGALURU
		12	ITO(CPC)-12, BENGALURU
		13	ITO(CPC)-13, BENGALURU
		14	ITO(CPC)-14, BENGALURU
		15	ITO(CPC)-15, BENGALURU
		16	ITO(CPC)-16, BENGALURU
		17	ITO(CPC)-17, BENGALURU
		18	ITO(CPC)-18, BENGALURU
		19	ITO(CPC-DFC)-1, BENGALURU
		20	ITO(CPC-DFC)-2, BENGALURU
		21	ITO(CPC-DFC)-3, BENGALURU
		22	ITO(CPC-DFC)-1, MYSURU
		23	ITO(CPC-DFC)-2, MYSURU
		24	ITO(CPC-DFC)-3, MYSURU

JURISDICTION CHART OF PR. CIT, BENGALURU-1, BENGALURU W.E.F. 01.07.2024

S. No	JAO	Alphabets, Pin Code and Area of jurisdiction	Monetary Limit
RANGE-1(1), BENGALURU			
1	DCIT, C-1(1)(1), BLR	<ul style="list-style-type: none"> ➤ Company Cases of Bengaluru Urban & Rural whose name begin with alphabet- A and respective directors. ➤ Non-corporate assesseees excluding trust cases registered u/s 10(23C)/12AB and salaried persons, residing at Pincodes- 560001, 560005, 560008, 560033, 560038, 560042, 560045, 560046, 560051, 560052, 560071, 560084. ➤ Corporate & Non-Corporate Cases of Davanagere & Haveri as per monetary limit. 	Corporate Cases of Total Income/Loss more than 30 lakhs (Bengaluru) / 20 Lakhs (Davanagere & Haveri) and Non-corporate cases of Total Income/Loss more than 20 lakhs (Bengaluru) /15 Lakhs (Davanagere & Haveri).
3	ITO, W-1(1)(1), BLR	<ul style="list-style-type: none"> ➤ Company Cases of Bengaluru Urban & Rural whose name begin with alphabet- A and respective directors. ➤ Non-corporate assesseees excluding trust cases registered u/s 10(23C)/12AB and salaried persons, residing at Pincodes- 560051, 560052, 560071, 560084. 	Corporate Cases of Total Income/ Loss less than 30 lakhs and Non-corporate cases of Total Income /Loss less than 20 lakhs.
4	ITO,W-1(2)(1), BLR	<ul style="list-style-type: none"> ➤ Non-corporate assesseees excluding trust cases registered u/s 10(23C)/12AB and salaried persons, residing at Pincodes- 560001, 560005, 560008, 560033, 560038, 560042, 560045, 560046. 	
5	ITO, W-1, DAVANAGERE	<ul style="list-style-type: none"> ➤ Davanagere Revenue District - Corporate & Non-Corporate Cases of Davanagere as per monetary limit. 	Corporate Cases of Total Income/ Loss less than 20 lakhs and Non-corporate cases of Total Income /Loss less than 15 lakhs.
6	ITO,W-1, HAVERI	<ul style="list-style-type: none"> ➤ Haveri Revenue District - Corporate & Non-Corporate Cases of Haveri as per monetary limit. 	
RANGE-2(1), BENAGLURU			
1	DCIT, C-2(1)(1), BLR	<ul style="list-style-type: none"> ➤ Company Cases of Bengaluru Urban & Rural whose name begin with alphabet- B and respective directors. ➤ Non-corporate assesseees excluding trust cases registered u/s 10(23C)/12AB and salaried persons, residing at Pincodes- 560022, 560073, 560088, 560090, 560091, 560300, 561101,561203, 561204, 561205, 562111, 562127, 562129, 562130, 562131, 562132, 562135, 562149, 562157, 562163, 560043, 562123, 562106. ➤ Corporate & Non-Corporate Cases of Chikkaballapur and Chitradurga as per monetary limit. ➤ Persons being individuals and employees of Central & State Government (including all judicial functionaries), Central Public Sector Undertakings/ Corporations/Commission & State Public Sector Undertakings/ Corporations/ Commission in Bengaluru Urban and Rural. 	<p>(a) Corporate Cases of Total Income/ Loss more than 30 lakhs (Bengaluru) / 20 Lakhs (Chikkaballapur and Chitradurga)</p> <p>(b) Non-corporate cases of Total Income /Loss more than 20 lakhs (Bengaluru) / 15 Lakhs (Chikkaballapur and Chitradurga)</p> <p>(c) Salary cases more than 50 Lakhs</p>
2	ITO, W-2(1)(1), BLR	<ul style="list-style-type: none"> ➤ Company Cases of Bengaluru Urban & Rural whose name begin with alphabet- B and respective directors. ➤ Non-corporate assesseees excluding trust cases registered u/s 10(23C)/12AB and salaried persons, residing at Pincodes- 560043,562106, 562123. ➤ Persons being individuals and employees of Central & State Government (including all judicial functionaries), Central Public Sector Undertakings/ Corporations/ Commission & State Public Sector Undertakings/ Corporations / Commission in Bengaluru Urban and Rural. 	<p>(a) Corporate Cases of Total Income/ Loss less than 30 lakhs and Non-corporate cases of Total Income /Loss less than 20 lakhs.</p> <p>(b) Salary cases less than 50 Lakhs</p>
3	ITO, W-2(1)(3), BLR	<ul style="list-style-type: none"> ➤ Non-corporate assesseees excluding trust cases registered u/s 10(23C)/12AB and salaried persons, residing at Pincodes- 560022, 560073, 560088, 560090, 560091, 560300, 561101, 561203, 561204, 561205, 562111, 	Non-corporate cases of Total Income /Loss less than 20 lakhs.

		562127, 562129, 562130, 562131, 562132, 562135, 562149, 562157, 562163.	
4	ITO, W-1, Chitradurga	➤ Chitradurga Revenue District [Corporate & Non-Corporate Cases as per monetary limit.]	Corporate Cases of Total Income/ Loss less than 20 lakhs and Non-corporate cases of Total Income /Loss less than 15 lakhs.
5	ITO, W-1, Chikkaballapur	➤ Chikkaballapur Revenue District [Corporate & Non-Corporate Cases as per monetary limit.]	
RANGE-6(1), BENGALURU			
1	DCIT, C-6(1)(1), BLR	<ul style="list-style-type: none"> ➤ Company Cases of Bengaluru Urban & Rural whose name begin with alphabet- S and respective directors. ➤ Non-corporate assesseees excluding trust cases registered u/s 10(23C)/12AB and salaried persons, residing at Pincodes- 560006, 560012, 560013, 560014, 560015, 560024, 560031, 560032, 560054, 560057, 560058, 560063, 560064, 560065, 560079, 560080, 560086, 560089, 560092, 560094, 560096, 560097, 560101, 560106, 562110, 562162. ➤ Corporate & Non-Corporate Cases of Shivamogga as per monetary limit. 	<p>(a) Corporate Cases of Total Income/ Loss more than 30 lakhs (Bengaluru) / 20 Lakhs (Shivamogga)</p> <p>(b) Non-corporate cases of Total Income /Loss more than 20 lakhs (Bengaluru) / 15 Lakhs (Shivamogga)</p>
2	ITO, W-6(1)(1), BLR	<ul style="list-style-type: none"> ➤ Company Cases of Bengaluru Urban & Rural whose name begin with alphabet- S and respective directors. ➤ Non-corporate assesseees excluding trust cases registered u/s 10(23C)/12AB and salaried persons, residing at Pincodes- 560013, 560014, 560015, 560063, 560064, 562110 	Corporate Cases of Total Income/ Loss less than 30 lakhs and Non-corporate cases of Total Income /Loss less than 20 lakhs.
3	ITO, W-6(2)(1), BLR	➤ Non-corporate assesseees excluding trust cases registered u/s 10(23C)/12AB and salaried persons, residing at Pincodes- 560006, 560012, 560031, 560057, 560058, 560079, 560086, 560089, 560096, 562162.	
4	ITO, W-6(3)(1), BLR	➤ Non-corporate assesseees excluding trust cases registered u/s 10(23C)/12AB and salaried persons, residing at Pincodes- 560024, 560032, 560054, 560065, 560080, 560092, 560094, 560097, 560101, 560106.	
5	ITO, W-1, SHIVAMOGGA	➤ Shivamogga Revenue District [Corporate & Non-Corporate Cases as per monetary limit.]	Corporate Cases of Total Income/ Loss less than 20 lakhs and Non-corporate cases of Total Income /Loss less than 15 lakhs.
Disclaimer: - Above chart is prepared for guidance purpose only. For exact information of jurisdiction, please refer to the Notifications u/s 120 issued by respective ranges.			

JURISDICTION CHART OF PR. CIT, BENGALURU-2, BENGALURU W.E.F. 01.07.2024

S. No.	JAO	Alphabets, Pin Code and Area of jurisdiction	Monetary Limit	
RANGE-2(2), BENGALURU				
1	DCIT, C-2(2)(1), BLR	<ul style="list-style-type: none"> ➤ Company Cases of Bengaluru Urban & Rural whose name begin with alphabet- C, D, E and respective directors. ➤ Non corporate cases with income from 'Business' and 'Other than Business'- Pincodes- 560003, 560010, 560020, 560021, 560053, 560055. ➤ Persons (including companies & respective directors) having principal source of income from Legal, Medical, Engineering or Architectural Profession or Profession of Accountancy or Technical Consultancy or Interior Decoration. ➤ Persons (including companies & respective directors) having principal source of income from activity associated with Movies, Films, Television Media, Dramatics, Performing Arts, Entertainment Industry, Stage Show, Operation of Cable and Radio Network, Operation of Motion Picture Studios, Cinema Halls, Theatres and Artists from aforesaid field including Video, Radio and Disc Jockeys. 	Corporate Cases of Total Income/ Loss more than 30 lakhs and Non-corporate cases of Total Income /Loss more than 20 lakhs.	
3	ITO, W-2(2)(1), BLR	<ul style="list-style-type: none"> ➤ Company Cases of Bengaluru Urban & Rural whose name begin with alphabet- C and respective directors. ➤ Non corporate cases with income from 'Business' and 'Other than Business'- Pincodes- 560020, 560021 	Corporate Cases of Total Income/ Loss less than 30 lakhs and Non-corporate cases of Total Income /Loss less than 20 lakhs.	
4	ITO, W-2(2)(2), BLR	<ul style="list-style-type: none"> ➤ Company Cases of Bengaluru Urban & Rural whose name begin with alphabet- D and respective directors. ➤ Non corporate cases with income from 'Business' and 'Other than Business'- Pincodes- 560010. 		
5	ITO, W-2(2)(3), BLR	<ul style="list-style-type: none"> ➤ Non corporate cases with income from 'Business' and 'Other than Business'- Pincodes- 560003, 560055 and 560053 (5th Alphabet of PAN -A to M) ➤ Persons (including companies & respective directors) having principal source of income from Medical Profession. 		
6	ITO, W-2(2)(5), BLR	<ul style="list-style-type: none"> ➤ Non corporate cases with income from 'Business' and 'Other than Business'- Pincodes- 560053 (5th Alphabet of PAN -N to Z) ➤ Persons (including companies & respective directors) having principal source of income from Legal Profession. ➤ Persons (including companies & respective directors) having principal source of income from activity associated with Movies, Films, Television Media, Dramatics, Performing Arts, Entertainment Industry, Stage Show, Operation of Cable and Radio Network, Operation of Motion Picture Studios, Cinema Halls, Theatres and Artists from aforesaid field including Video, Radio and Disc Jockeys. 		
7	ITO, W-2(2)(7), BLR	<ul style="list-style-type: none"> ➤ Company Cases of Bengaluru Urban & Rural whose name begin with alphabet- E and respective directors. ➤ Persons (including companies & respective directors) having principal source of income from Engineering or Architectural Profession or Profession of Accountancy or Technical Consultancy or Interior Decoration. 		
RANGE-4(1), BENAGLURU				
1	DCIT, C-4(1)(1), BLR	<ul style="list-style-type: none"> ➤ Company Cases of Bengaluru Urban & Rural whose name begin with alphabet- L, M and respective directors. ➤ Non corporate cases with income from 'Business' and 'Other than Business'- Pincodes- 560007, 560016, 560017, 560035, 560036, 560037, 560048, 560049, 560066, 560067, 560075, 560077, 560087, 560093, 560100, 560103, 562114, 562122. ➤ Company cases of Kolar more than 15 lakh income. 		Corporate Cases of Total Income/ Loss more than 30 lakhs (Bengaluru)/15 Lakhs (Kolar) and Non-corporate cases of Total Income /More than 20 lakhs (Bengaluru).
2	ITO, W-4(1)(1), BLR	<ul style="list-style-type: none"> ➤ Company Cases of Bengaluru Urban & Rural whose name begin with alphabet- L and respective directors. 	Corporate Cases of Total Income/ Loss less than 30	

		<ul style="list-style-type: none"> ➤ Company cases of Kolar less than 15 lakh income ➤ Non corporate cases with income from 'Business' and 'Other than Business'- Pincodes- 560007, 560016, 560017. 	lakhs and Non-corporate cases of Total Income /Loss less than 20 lakhs.
3	ITO, W-4(1)(3), BLR	<ul style="list-style-type: none"> ➤ Company Cases of Bengaluru Urban & Rural whose name begin with alphabet- M and respective directors. ➤ Non corporate cases with income from 'Business' and 'Other than Business'- Pincodes- 560035, 560036, 560037. 	
4	ITO, W-4(2)(1), BLR	<ul style="list-style-type: none"> ➤ Non-corporate cases with income from 'Business' and 'Other than Business'- Pincodes- 560048, 560049, 560066, 560067, 560075, 560077. 	
5	ITO, W-4(2)(3), BLR	<ul style="list-style-type: none"> ➤ Non-corporate cases with income from 'Business' and 'Other than Business'- Pincodes- 560087, 560093, 560100, 560103, 562114, 562122. 	
6	ITO, Ward-1, Kolar	<ul style="list-style-type: none"> ➤ Kolar Revenue District – All Non-corporate cases. 	No monetary limit for Non-corporate cases
RANGE-4(3), BENGALURU			
1	DCIT, C-4(3)(1), BLR	<ul style="list-style-type: none"> ➤ Company Cases of Bengaluru Urban & Rural whose name begin with alphabet- J, K and respective directors. ➤ Non corporate cases with income from 'Business' and 'Other than Business'- Pincodes- 560034, 560068, 560076, 560078, 560083, 560095, 560099, 560102, 560105, 562107, 562125. 	Corporate Cases of Total Income/ Loss more than 30 lakhs and Non-corporate cases of Total Income /Loss more than 20 lakhs.
2	ITO, W-4(3)(1), BLR	<ul style="list-style-type: none"> ➤ Company Cases of Bengaluru Urban & Rural whose name begin with alphabet- J and respective directors. ➤ Non corporate cases with income from 'Business' and 'Other than Business'- Pincodes- 560076. 	Corporate Cases of Total Income/ Loss less than 30 lakhs and Non-corporate cases of Total Income /Loss less than 20 lakhs.
3	ITO, W-4(3)(2), BLR	<ul style="list-style-type: none"> ➤ Non corporate cases with income from 'Business' and 'Other than Business'- Pincodes- 560034, 560068, 560095, 560102 	
4	ITO, W-4(3)(3), BLR	<ul style="list-style-type: none"> ➤ Company Cases of Bengaluru Urban & Rural beginning with alphabet- K and respective directors. ➤ Non corporate cases with income from 'Business' and 'Other than Business'- Pincodes- 560078, 560083, 560099, 560105, 562107, 562125 	
5	ITO, W-1, TUMAKURU	<ul style="list-style-type: none"> ➤ Tumakuru Revenue District-All Cases 	
6	ITO, W-1, TIPTURU	<ul style="list-style-type: none"> ➤ Tipturu Revenue District- All Cases 	No Monetary Limit
RANGE-7(1), BENGALURU			
1	DCIT, C-7(1)(1), BLR	<ul style="list-style-type: none"> ➤ Company Cases of Bengaluru Urban & Rural whose name begin with alphabet- T, U, V, W, X, Y, Z and respective directors. ➤ Non-corporate cases with income from 'Business' and 'Other than Business'- Pincodes- 560011, 560025, 560027, 560029, 560030, 560041, 560047, 560069, 560070, 560081, 560082, 560085. 	Corporate Cases of Total Income/ Loss more than 30 lakhs and Non-corporate cases of Total Income /Loss more than 20 lakhs.
2	ITO, W-7(1)(1), BLR	<ul style="list-style-type: none"> ➤ Company Cases of Bengaluru Urban & Rural whose name begin with alphabet- T, U and respective directors. 	Corporate Cases of Total Income/ Loss less than 30 lakhs
3	ITO, W-7(1)(3), BLR	<ul style="list-style-type: none"> ➤ Company Cases of Bengaluru Urban & Rural whose name begin with alphabet- V, W, X, Y, Z and respective directors. 	
4	ITO, W-7(2)(1), BLR	<ul style="list-style-type: none"> ➤ Non corporate cases with income from 'Business' and 'Other than Business'- Pincodes- 560011, 560041, 560069. 	Non-corporate cases of Total Income /Loss less than 20 lakhs.
5	ITO, W-7(2)(3), BLR	<ul style="list-style-type: none"> ➤ Non corporate cases with income from 'Business' and 'Other than Business'- Pincodes- 560025, 560027, 560029, 560030, 560047. 	
6	ITO, W-7(2)(5), BLR	<ul style="list-style-type: none"> ➤ Non corporate cases with income from 'Business' and 'Other than Business'- Pincodes- 560070, 560081, 560082, 560085. 	
<p>Disclaimer: - Above chart is prepared for guidance purpose only. For exact information of jurisdiction, please refer to the Notifications u/s 120 issued by respective ranges.</p>			

JURISDICTION CHART OF PR. CIT, BENGALURU-3, BENGALURU W.E.F. 01.07.2024

This Charge has jurisdiction over (a) All salary/pension cases except employees of Central/State Govt, Central/State Govt. PSU/Corporation/ Commission of Bengaluru Urban and Rural District (b) Business Cases of 21 Pincodes of Bengaluru Urban and Rural District (c) Company cases of F,G,H, I, N, O, P, Q, R alphabets of Bengaluru Urban and Rural District (d) All cases of Mysuru, Chamrajnagar, Mandya, Hassan, Chikmagalur, Madikeri & Ramanagar District.

S.No	JAO	Alphabets, Pin Code and Area of jurisdiction	Monetary Limit	
RANGE-3(1), BENGALURU				
1	DCIT, C-3(1)(1), BLR KAR-C-125-1	<ul style="list-style-type: none"> ➤ Company Cases of Bengaluru Urban & Rural whose name begin with alphabet- F, G, H, I and respective directors. ➤ Non corporate cases with income from 'Business' and 'Other than Business'- Pincodes- 560040, 560056, 560059, 560060, 560061, 560062, 560072, 560074 	Corporate Cases of Total Income/Loss more than 30 lakhs (Bengaluru & Ramanagara) and Non-corporate cases of Total Income/Loss more than 20 lakhs (Bengaluru & Ramanagara)	
2	DCIT, C-5(1)(1), BLR KAR-125-C-91	<ul style="list-style-type: none"> ➤ Company Cases of Bengaluru Urban & Rural whose name begin with alphabet - N,O, P,Q,R and respective directors. ➤ Company (including respective directors) and other than company cases of Ramanagara as per monetary limit. ➤ Non corporate cases with income from 'Business' and 'Other than Business'- Pincodes- 560002, 560004, 560009, 560018, 560019, 560023, 560026, 560028, 560039, 560044, 560050, 560098, 560104 		
3	ITO, W-3(1)(1), BLR KAR-W-125-1	<ul style="list-style-type: none"> ➤ Company Cases of Bengaluru Urban & Rural whose name begin with alphabet- F, G and respective directors. ➤ Non corporate cases with income from 'Business' and 'Other than Business'- Pincodes- 560040, 560056, 560072 	Corporate Cases of Total Income/ Loss less than 30 lakhs and Non-corporate cases of Total Income/Loss less than 20 lakhs.	
4	ITO, W-3(2)(1), BLR KAR-W-125-91	<ul style="list-style-type: none"> ➤ Company Cases of Bengaluru Urban & Rural whose name begin with alphabet- H, I and respective directors. ➤ Non corporate cases with income from 'Business' and 'Other than Business'- Pincodes- 560059, 560060, 560061, 560062, 560074 		
5	ITO, W-5(1)(1), BLR KAR-W-125-92	<ul style="list-style-type: none"> ➤ Company Cases of Bengaluru Urban & Rural whose name begin with alphabet – N, O, P and respective directors. ➤ Non corporate cases with income from 'Business' and 'Other than Business'- Pincodes- 560023, 560026, 560039, 560044, 560050, 560098, 560104 		
6	ITO, W-5(2)(1), BLR KAR-W-125-93	<ul style="list-style-type: none"> ➤ Company Cases of Bengaluru Urban & Rural whose name begin with alphabet – Q, R and respective directors. ➤ Non corporate cases with income from 'Business' and 'Other than Business'- Pincodes- 560002, 560004, 560009, 560018, 560019, 560028 		
7	ITO, W-1, RAMANAGARA KAR-W-125-94	<ul style="list-style-type: none"> ➤ Ramanagara Revenue District – Company (including respective directors) and other than company cases of Ramanagara as per monetary limit. 		
RANGE-3(3), BENAGLURU				
1	DCIT, C-3(3)(1), BLR KAR-C-313-1	<ul style="list-style-type: none"> ➤ Salary Cases of Bengaluru Urban & Rural District- Employees of banks (including co-operative banks, subsidiaries of Banks), insurance companies, Universities (including deemed universities), educational and research institutions (including autonomous bodies); ➤ Employees of Private Companies with salary more than 50 lakhs. ➤ Pensioners of central/state government, including public sector undertakings 		More than 50 lakhs salary cases
2	ITO, W-3(3)(1), BLR KAR-W-313-1	<ul style="list-style-type: none"> ➤ Salary Cases of Bengaluru Urban & Rural District - Employees of banks (including co-operative banks, subsidiaries of banks), insurance companies, Universities (Less than 50 lakhs salary cases	

		including deemed universities), educational and research institutions (including autonomous bodies); ➤ Pensioners of Central/ State Government, including public sector undertakings;	
3	ITO, W-5(3)(1), BLR KAR-W-313-93	➤ Salary Cases of Bengaluru Urban & Rural District- Employees of Private Companies, and whose 5th alphabet of PAN is from 'A to F'	
4	ITO, W-5(3)(2), BLR KAR-W-313-94	➤ Salary Cases of Bengaluru Urban & Rural District- Employees of Private Companies, and whose 5th alphabet of PAN is from 'G to K'	
5	ITO, W-5(3)(3), BLR KAR-W-313-95	➤ Salary Cases of Bengaluru Urban & Rural District- Employees of Private Companies, and whose 5th alphabet of PAN is from 'L to O','U','W to Z'	
6	ITO, W-5(3)(4), BLR KAR-W-313-96	➤ Salary Cases of Bengaluru Urban & Rural District- Employees of Private Companies, and whose 5th alphabet of PAN is from 'P to R' and 'V'	
7	ITO, W-5(3)(5), BLR KAR-W-313-92	➤ Salary Cases of Bengaluru Urban & Rural District- Employees of Private Companies, and whose 5th alphabet of PAN is from 'S' and 'T'	
RANGE-1, MYSURU			
1	DCIT, C-1(1), MYSURU KAR-C-321-1	➤ Revenue District of Mysuru, Mandya & Chamrajnagar	All cases of Total Income/Loss more than 15 lakh
2	ITO, W-1(1), MYSURU KAR-W-321-1	➤ Mysuru Pincodes- 570001 to 570006, 570009, 570012 to 570014, 570016 to 570018, 570020, 570024, 570026, 570027 & 570030 ➤ All areas in the revenue taluk of Mysuru which are not part of Mysuru city. ➤ Nanjangud, T Narasipura	All cases of Total Income/Loss less than 15 lakh
3	ITO, W-2(4), MYSURU KAR-321-W-95	➤ Mysuru Pincodes- 570007, 570008, 570010, 570011, 570015, 570019, 570021, 570022, 0570023, 570025, 570028, 570029, 570031 ➤ H D Kote, Periyapatna, Hunsur, K R Nagara, Saraguru, Saligrama	
4	ITO, W-1, CHAMRAJNAGA R KAR-W--321-7	➤ Chamrajnagar Revenue District	
5	ITO, W-1, MANDYA KAR-W-321-93	➤ Mandya Revenue District	
6	ITO, W-1, HASSAN KAR-W-321-92	➤ Hassan Revenue District	
7	ITO, W-1, CHIKMAGALURU KAR-W-321-94	➤ Chikmagaluru Revnue District	All cases irrespective of monetary limit
8	ITO, W-1, MADIKERI KAR-W-321-91	➤ Madikeri Revenue District	
Disclaimer: - Above chart is prepared for guidance purpose only. For exact information of jurisdiction, please refer to the Notifications u/s 120 issued by respective ranges.			



भारत सरकार

GOVERNMENT OF INDIA

प्रधान आयकर आयुक्त, पणजी, का कार्यालय

Office of the Principal Commissioner of Income Tax, Panaji

आयकर भवन, प्लॉट नं.5, ई. डी. सी. कॉम्प्लेक्स, पाटो, प्लाज़ा, पणजी, गोवा - 403001

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दूरभाषी/Phone : 0832-2438461

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फैक्स/Fax : 0832-2438460

क्र.सं./F.No. NOTIFICATION/Pr.CIT/PNJ/2024-25

Dated: 18.06.2024

ORDER UNDER SECTION 120 OF THE INCOME TAX ACT, 1961

In exercise of the powers conferred by sub-section (1), (2) and (5) of section 120 of the Income-tax Act, 1961(43 of 1961) and in accordance with

Notification Number S.O. No. 2752(E) dated 22 October, 2014 of Government of India, Central Board of Direct Taxes, published in the Gazette of India, Extraordinary, Part-II, Section 3(i) dated 22 October, 2014 (Notification No.50/2014/F.No. 157/38/2017(ITA),

Notification No.64/2014 in F.No.187/40/2014 (ITA-1) dated 13.11.2014,

Subsequent order of Principal Chief Commissioner of income-tax (CCA), Bengaluru dated 15.11.2014 vide notification in F.No. 169/Pr.CC/HQ/Cadre Restructure Matters/2014-15 dated 15.11.2014,

Order No.2 of 2020-21 in F.No. 257/Pr.CCIT/Tech/2020-21,

Order No.3 of 2020-21 in F.No 257/Pr.CCIT/Tech./Faceless Asst/2020-21 dated 02.09.2020 and Corrigendum in F.No 257/Pr.CCIT/Tech./Faceless Asst./2020-21 dated 24.09.2020 and

Order of 2024-25 in F. No. 278/Pr.CCIT/Tech/2024-25/142, dated 04.06.2024 of Pr. Chief Commissioner of Income-tax, Karnataka & Goa Region, Bengaluru

1. the Pr. Commissioner of Income-tax, Panaji, having been authorized so, hereby make the following amendments in the office order notification in F.No. NOTIFICATION/Pr.CIT/PNJ/2019-20, dated 03.09.2020 namely:

a) Directs that the Additional Commissioners of Income-tax or Joint Commissioners of Income-tax specified in Schedule-A annexed hereto, having their headquarters at the places specified in the said Schedule-A, shall exercise the powers and perform the functions in respect of such cases or classes of cases specified in the Schedule, of such persons or classes of persons being residents or not ordinarily residents in India as per section 6 of the Income-tax Act, 1961 and as specified in the said Schedule, in such territorial areas specified in the corresponding entries in Schedule-A, in respect of all incomes or classes of incomes thereof;

b) Authorises the Additional Commissioners of Income-tax or Joint Commissioners of Income-tax specified in the said Schedule-A to issue orders in writing for exercise of the powers and performance of the functions by the Assessing Officers, who are subordinate to them, in respect of such cases or classes of cases specified in the said Schedule-A of such persons or classes of persons specified in the Schedule, in such territorial areas specified in the corresponding entries in Schedule-A in respect of all incomes or classes of income thereof;

c) Authorises the Additional Commissioners of Income-tax or Joint Commissioners of Income-tax referred to in clauses (a) and (b) of this notification, to issue orders in writing for exercise of the powers and performance of the functions by the Assessing Officers, who are subordinate to them, in respect of such specified area or persons or classes of persons or incomes or classes of incomes or cases or classes of cases, in respect of which such Additional Commissioners of Income-tax or Joint Commissioners of Income-tax are authorized by the Principal Commissioner/Commissioner of Income-tax, Panaji; and

d) Directs that the Tax Recovery Officer specified in Schedule-B annexed hereto, having headquarter at the place specified in the said Schedule-B, shall exercise the powers and perform the functions of Tax Recovery Officer in respect of such cases or classes of cases specified in the Schedule, of such persons or classes of persons being residents or not ordinarily residents in India as per section 6 of the Income-tax Act, 1961 and as specified in the said Schedule, in such territorial areas specified in the Schedule, in respect of all incomes or classes of incomes thereof.

SCHEDULE-A

Sr. No.	Designation Class of Income-tax Authority	Head-quarter	Territorial Areas	Person or classes of persons	Cases or classes of cases
1.	2.	3.	4.	5.	6.
1	Addl./Jt. Commissioner of Income - tax, Range-1, Mangaluru	Mangaluru, Karnataka	<p>In the State of Karnataka -</p> <p>(a) Districts of Dakshina Kannada, Udupi and Uttara Kannada (excluding Haliyal, Mundgod, Siddapura, Sirsi, and Yellapur Talukas) Revenue Districts.</p>	<p>(a) All cases of persons other than companies, and other than the cases falling under the jurisdiction of Commissioner of Income-tax in (Exemption), deriving income from sources other than income from business or profession and residing i within the territorial areas mentioned in item (a) of column (4);</p> <p>(b) All cases of persons other than companies, and other than the cases falling under the jurisdiction of Commissioner of Income-tax (Exemption), deriving income from business or profession and whose principal place of business is within the territorial areas mentioned in item (a) of column (4);</p> <p>(c) All cases of companies, other than the cases falling under the jurisdiction of Commissioner of Income- tax (Exemption), registered under the Companies Act, 2013 or under any previous company law and having its registered office or principal place of business in the territorial area mentioned in item (a) of column (4);</p> <p>d) All cases of individuals being managing director or director or manager or secretary in the companies mentioned in item (c) above</p>	All cases of persons referred to in corresponding entries in items (a) to (d) of column-(5);

				and residing within the territorial areas mentioned in item (a) of column (4);	
2	Addl./Jt. Commissioner of Income - tax, Range-1, Panaji	Panaji, Goa	In the State of Goa:- (a) District of North Goa Revenue District and District of South Goa Revenue District.	(a) All cases or persons companies, and other than the cases falling under the jurisdiction Commissioner of Income-tax (Exemption), deriving income from sources other than income from business or profession and residing within the territorial areas mentioned in item (a) of column (4); (b) All cases of persons other than companies, and other than the cases falling under the jurisdiction Commissioner of Income-tax (Exemption), deriving income from business or profession and whose principal place of business is within the territorial areas mentioned in item (a) of column (4); (c) All cases of companies, other than the cases falling under the jurisdiction of Commissioner of Income-tax (Exemption), registered under the Companies Act, 2013 or under any previous company law and having its registered office or principal place of business in the territorial area mentioned in item (a) of column (4); (d) All cases of individuals being managing director or director or manager or secretary in the companies mentioned in item (c) above and residing within the territorial areas mentioned in item (a) of column (4);	All cases of persons referred to in corresponding entries in items (a) to (d) of column-(5);

SCHEDULE-B

3	Tax Recovery Officer, Panaji	Panaji Goa	Territorial areas falling under the	The Tax Recovery Officer, Panaji will exercise powers of collection and recovery of all	All cases of persons referred to in
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			jurisdiction of Pr CIT, Panaji	amounts due under all Direct Tax enactments from persons within the jurisdiction of the Assessing Officers of the Principal Commissioner /Commissioner of Income-Tax, Panaji or in respect of properties situated within the territorial jurisdiction of the Assessing Officers of the Principal Commissioner/Commissioner of Income- tax, Panaji.	corresponding entries in items (a) to (d) of column-(5);
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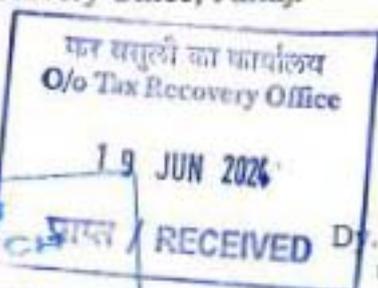
2. This order shall be deemed to have come into force with effect from 1st July 2024.



Sd/-
 शिशिर श्रीवास्तव, भा. रा. से.
 (Shishir Srivastava, I.R.S.)
 प्रधान आयकर आयुक्त, पणजी
 Pr. Commissioner of Income Tax, Panaji

Copy for information to:

1. The Pr. Chief Commissioner of Income Tax, Karnataka & Goa, Bengaluru
2. The Chief Commissioner of Income-tax-1, Bengaluru/Panaji
3. The Chief Commissioner of Income-tax/Commissioners of Income-tax(TDS)/Int. Taxation, Bengaluru & Panaji
4. The Director General of Income-tax (Inv.), Panaji
5. The Pr. Commissioners/Commissioners of Income-tax(Appeals) Bengaluru & Panaji.
6. All Range Heads in the Pr.CIT, Panaji Charge
7. The ZAO, CBDT, Panaji
8. The Tax Recovery Office, Panaji
9. The file



(M Raviteja)

Pr. Commissioner of Income Tax (HQ)
 कार्यालय प्रधान आयकर आयुक्त, पणजी

O/o- Pr. Commissioner of Income Tax, Panaji



Beman
 19 JUN 2024
 ZAO/CIF



भारत सरकार

GOVERNMENT OF INDIA

प्रधान आयकर आयुक्त, पणजी, का कार्यालय

Office of the Principal Commissioner of Income Tax, Panaji

आयकर भवन, प्लॉट सं.5, ई. डी. सी. कॉम्प्लेक्स, पाटो, प्लाज़ा, पणजी, गोवा - 403001

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फा.सं./F.No. NOTIFICATION/Pr.CIT/PNJ/2024-25

Dated: 26.06.2024

CORRIGENDUM

In continuation to the order u/s. 120 of the Income-tax Act, 1961 of the Pr.CIT, Panaji, dated: 18.06.2024, in F.No. NOTIFICATION/Pr.CIT/PNJ/2024-25, **I, the Pr. Commissioner of Income-tax, Panaji**, directs the Additional Commissioner of Income Tax, Range-1, Mangalure to pass orders in respect of jurisdiction of Assessing Officer mentioned in the below table.

SCHEDULE-A1

Jurisdiction Definition	Existing AO	Proposed AO	Remarks
All persons whose return of income pending as on 01.04.2024 or subsequent AYs, shows total income or less of below Rs. 15 Lakh in cases of Non-corporate and below Rs. 20 Lakhs in cases of Corporate assesses within the Territorial jurisdiction having PIN codes 575015- KAVUR 575002- KANKANADY 574164- KANKANADY 574145- GURUPURA 574151- KINNIKAMBLA 575028- VANMAJOOR 574509- PERMUDE 574144- GANJIMUTT 574141- IKALA 574266- MANGALURU	ITO, Ward 1(1), Mangaluru	ITO, Ward 2(1), Mangaluru	Jurisdiction of Mangaluru taluk to be allotted between ward 1(1) & ward 2(1) on postal PIN code basis

2. This order shall be deemed to have come into force with effect from 1st July 2024.

GOVERNMENT OF KARNATAKA
DEPARTMENT OF REVENUE
OFFICE OF THE PRINCIPAL COMMISSIONER OF INCOME TAX, PANAJI

Sd/-

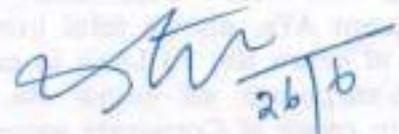
शिशिर श्रीवास्तव, भा.रा.से.
(Shishir Srivastava, I.R.S.)

प्रधान आयकर आयुक्त, पणजी

Pr. Commissioner of Income Tax, Panaji

Copy for information to:

1. The Pr. Chief Commissioner of Income Tax, Karnataka & Goa, Bengaluru
2. The Chief Commissioner of Income-tax-1, Panaji
3. All Chief Commissioners of Income-tax in K & G Region,
4. The Director General of Income-tax (Inv.), Panaji
5. The Pr. Commissioners/Commissioners of Income-tax(Appeals) in K&G Region
6. All Range Heads in the Pr.CIT, Panaji Charge
7. The ZAO, CBDT, Panaji
8. The Tax Recovery Office, Panaji
9. The file



(M Raviteja, I. R. S.)

Dy. Commissioner of Income Tax (HQ)

कार्यालय प्रधान आयकर आयुक्त, पणजी

O/o- Pr. Commissioner of Income Tax, Panaji



प्रधानआपकरआयुक्ताकाकार्यालय
केन्द्रीपराजस्वभवन, नवनगर, हुबल्ली

OFFICE OF THE PRINCIPAL COMMISSIONER OF INCOME TAX

C R. Building, Navanagar, Hubballi

Tel: (0836) 2225009

Email ID: hubli.pcit@incometax.gov.in

F. No. Notification/Pr.CIT/HBL/2024-25

Dated: 20/06/2024

ORDER UNDER SECTION 120 OF THE INCOME-TAX ACT, 1961

In exercise of the powers conferred by sub-section (1) and (2) of section 120 of the Income-tax Act, 1961(43 of 1961) and in accordance with Notification Number S.O. No. 2752(E) dated 22nd October, 2014 of Government of India, Central Board of Direct Taxes, published in the Gazette of India, Extraordinary, Part-II, Section 3(ii) [Notification No. 50/2014/F/No. 187/38/2017 (ITA-I)], Notification No. 64/2014 F. No. 187/40/2014 (ITA-I) dated 13.11.2014; subsequent order of the Principal Chief Commissioner of Income-tax (CCA), Bengaluru, dated: 15.11.2014 vide F. No. 169/Pr.CC/HQ/Cadre Restructure matters/2014-15 dated 15.11.2014 allocating Ranges including Special Ranges under the jurisdiction of Pr. CIT/CIT, and F.No.257/Pr.CCIT/Tech/Faceless Asst/2020-21 dt: 2nd September, 2020 & F.No.169/Pr.CCIT/Tech/2021-22/156 dated: 14.07.2021. The Principal Commissioner of Income-tax, Hubballi, having been authorized so, vide notification no. 62 S.O.2755 (E) dated 13th August, 2020 vide S.O.2755(E) in Notification No.63/2020/F.No.187/3/2020-ITA-I dt:13th August, 2020 & Corrigendum S.O. 2903(E) in Notification No.69/2020/F.No.187/3/2020(ITA-I) dt:27th August, 2020 of ITA-I, hereby make the following amendments in the office order in F. No. Notification/Pr.CIT/HBL/2020-21 dated 09.10.2020 and 07.12.2020. Subsequent amendments were made in the office order in F. No. Notification/Pr.CIT/HBL/2021-22 dated 27.07.2021.

Consequent to the order of the Principal Chief Commissioner of Income-tax, Bengaluru in No.278/Pr.CCIT/Tech/2024-25 dated 04/06/2024 for diversion of posts on rationalization of jurisdiction in jurisdictional charges Karnataka & Goa region, I the Principal Commissioner of Income-tax, Hubballi, hereby make the amendments in the office order F. No. Notification/Pr.CIT/HBL/2021-22 dated 27.07.2021 and the territorial jurisdiction of Range Heads and TRO, Hubballi are modified as under:

SCHEDULE

Sl. No.	Designation Class of Income-tax authorities	Headquarters	Territorial Areas	Persons or classes of persons	Cases or classes of cases
(1)	(2)	(3)	(4)	(5)	(6)
1	Additional Commissioner of Income-tax/joint Commissioner	HUBBALLI, KARNATAKA	In the State of Karnataka :- (A) Territorial areas of Dharwad Revenue District,	Shall exercise concurrent jurisdiction with all the Assessing Officers of the Range, subject to orders, instructions and guidelines issued by the Central Board of Direct	All cases of persons referred to in corresponding entries in items (a) to (d) of column (5);

of Income-tax,
Range-1,
Hubballi

(B) Territorial areas of Sirsi, Yellapur, Siddapura, Mundgod and Halyal Talukas of Uttara Kannada (Karwar) Revenue District.

(C) Territorial areas of Gadag Revenue District

(D) Territorial areas of Koppal Revenue District.

Taxes/Principal Chief Commissioner of Income tax/Chief Commissioner of Income tax/Principal Commissioner of Income-tax in respect of;

(a) Persons other than companies, and other than the cases falling under the jurisdiction of Commissioner of Income-tax (Exemption) and Commissioner of Income-tax (International Taxation), deriving income from sources other than income from business or profession and residing within the territorial area mentioned in column-(4);

(b) Persons other than companies, and other than the cases falling under the jurisdiction of Commissioner of Income-tax (Exemption) and Commissioner of Income-tax (International Taxation), deriving income from business or profession and whose principal place of business is within the territorial area mentioned in column-(4);

(c) Persons being companies, other than the cases falling under the jurisdiction of Commissioner of Income-tax (Exemption) and Commissioner of Income-tax (International Taxation), registered under the Companies Act, 2013 or under any previous company law and having its registered office or principal place of business within the

				territorial area mentioned in column-(4); (d) Persons being individuals being Managing Director or Director or Manager or Secretary in the companies mentioned in item (c) above and residing within the territorial area mentioned in column-(4).	
2.	Additional Commissioner of Income-tax/Joint Commissioner of Income-tax, Range, Belagavi.	BELAGAVI, KARNATAKA	In the State of Karnataka :- Territorial areas falling in the Belagavi, Bagalkot and Vijayapura Revenue Districts.	Shall exercise concurrent jurisdiction with all the Assessing Officers of the Range, subject to orders, instructions and guidelines issued by the Central Board of Direct Taxes/Principal Chief Commissioner of Income tax/Chief Commissioner of Income tax/Principal Commissioner of Income-tax in respect of; (a) Persons other than companies, and other than the cases falling under the jurisdiction of Commissioner of Income-tax (Exemption) and Commissioner of Income-tax (International Taxation), deriving income from sources other than income from business or profession and residing within the territorial area mentioned in column-(4); (b) Persons other than companies, and other than the cases falling under the jurisdiction of Commissioner of Income-tax (Exemption) and Commissioner of Income-tax (International Taxation), deriving income from business or profession and whose principal place of business	All cases of persons referred to in corresponding entries in items (a) to (d) of column (5);

				<p>is within the territorial area mentioned in column-(4);</p> <p>(c) Persons being companies, other than the cases falling under the jurisdiction of Commissioner of Income-tax (Exemption) and Commissioner of Income-tax (International Taxation), registered under the Companies Act, 2013 or under any previous company law and having its registered office or principal place of business within the territorial area mentioned in column-(4);</p> <p>(d) Persons being individuals being Managing Director or Director or Manager or Secretary in the companies mentioned in item (c) above and residing within the territorial area mentioned in column-(4).</p>	
3.	Additional Commissioner of Income-tax/Joint Commissioner of Income-tax, Kalaburagi Range, Kalaburagi.	KALABURAGI, KARNATAKA	In the State of Karnataka :- Territorial areas falling in the Revenue Districts of Kalaburagi, Bidar, Raichur, Yadgir, Vijayanagara District and Ballari District.	<p>Shall exercise concurrent jurisdiction with all the Assessing Officers of the Range, subject to orders, instructions and guidelines issued by the Central Board of Direct Taxes/Principal Chief Commissioner of Income tax/Chief Commissioner of Income tax/Principal Commissioner of Income-tax in respect of;</p> <p>(a) Persons other than companies, and other than the cases falling under the jurisdiction of Commissioner of Income-tax (Exemption) and Commissioner of Income-tax (International Taxation), deriving</p>	All cases of persons referred to in corresponding entries in items (a) to (d) of column (5);

income from sources other than income from business or profession and residing within the territorial area mentioned in column-(4);

(b) Persons other than companies, and other than the cases falling under the jurisdiction of Commissioner of Income-tax (Exemption) and Commissioner of Income-tax (International Taxation), deriving income from business or profession and whose principal place of business is within the territorial area mentioned in column-(4);

(c) Persons being companies, other than the cases falling under the jurisdiction of Commissioner of Income-tax (Exemption) and Commissioner of Income-tax (International Taxation), registered under the Companies Act, 2013 or under any previous company law and having its registered office or principal place of business within the territorial area mentioned in column-(4);

(d) Persons being individuals being Managing Director or Director or Manager or Secretary in the companies mentioned in item (c) above and residing within the territorial area mentioned in column-(4).

4.	Tax Recovery Officer	HUBBALLI, KARNATAKA	In the State of Karnataka -> Territorial areas	(a) Will exercise powers of collection and recovery of all amounts due under all Direct Tax enactments	All cases of persons referred to in corresponding
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			mentioned in Col. (4) against S.Nos. 1 to 3.	from persons within the jurisdiction of the Assessing Officers of the Principal Commissioner of Income-tax / Commissioner of Income-tax, Hubballi or in respect of properties situated within the territorial jurisdiction of the Assessing Officers of the Principal Commissioner of Income-tax/ Commissioner of Income-tax, Hubballi as per the provisions of the respective Direct Tax Acts and Rules there under.	entries in items (a) of column (5);
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The order shall come into force with effect from 01/07/2024.



(अरुण कुमार प्र.स.से)

प्रधान आयकर आयुक्त, हुब्बली

(ARUN KUMAR I.R.S)

Principal Commissioner of Income Tax, Hubballi.

Note: The Jt. Commissioner of Income Tax, Range -1, Hubballi, Kalaburagi Range, Kalaburagi & Range Belagavi, Belagavi are requested to issue revised jurisdiction order u/s. 120 of the Income Tax Act, 1961 at the earliest after obtaining concurrence of this office and forward the copy of the same to this office for records.

Copy for information to:

1. The Secretary, CBDT, New Delhi.
2. The Pr. Chief Commissioner of Income Tax, Karnataka & Goa Region, Bengaluru.
3. The Chief Commissioner of Income Tax, Bengaluru - 1, 2, Bengaluru.
4. The Chief Commissioner of Income Tax, Panaji.
5. The Director General of Income Tax (Inv.), Bengaluru.
6. The Chief Commissioner of Income Tax, TDS, Bengaluru.
7. The Commissioner of Income Tax (Int'l Taxation) (SZ), Bengaluru.
8. The Director General of Income Tax (Systems), Bengaluru.
9. All the Pr. CsIT/Pr.DsIT/CsIT/DsIT in Karnataka & Goa Region.
10. All the Range Heads and Officers in the Pr. CIT, Hubballi charge.
11. Guard file/Website Manager.



प्रधानआयकरआयुक्तकाकार्यालय
केन्द्रीयराजस्वभवन, नवनगर, हुब्बली
OFFICE OF THE PRINCIPAL COMMISSIONER OF INCOME TAX
C R. Building, Navanagar, Hubballi

Tel: (0836) 2225009

Email ID: hubli.pcit@incometax.gov.in

F. No. Notification/Pr.CIT/HBL/2024-25

Dated: 25/06/2024

**CORRIGENDUM TO ORDER UNDER SECTION 120 OF THE INCOME-TAX
ACT, 1961 DATED 20.06.2024**

In partial modification to this office order in F. No. Notification /Pr.CIT /HBL / 2024-25 dated: 20/06/2024, I, the Principal Commissioner of Income Tax, Hubballi, having been authorized hereby, make the following amendments in the schedule of the order dated: 02/06/2024.

In Schedule the territorial Area mentioned at Column (4) of Sl. No.1, the territorial area of Dandeli Taluka which remained to be included in said schedule, is now included and will come under the jurisdiction of Addl. Commissioner of Income Tax/Joint Commissioner of Income Tax, Range-1, Hubballi and in Schedule, the territorial Area mentioned at Column (4) of Sl. No.1 shall hereby be read as under

" In the State of Karnataka :-

- (A) Territorial areas of Dharwad Revenue District.
- (B) Territorial areas of Sirsi, Yellapur, Siddapura, Mundgod , Halyal and Dandeli Talukas of Uttara Kannada (Karwar) Revenue District.
- (C) Territorial areas of Gadag Revenue District
- (D) Territorial areas of Koppal Revenue District."

The order shall come into force with effect from 01/07/2024.

(अरुण कुमार)
प्रधान आयकर आयुक्त, हुब्बली
(ARUN KUMAR)
Principal Commissioner of Income Tax,
Hubballi.

Note: The Jt. Commissioner of Income Tax, Range -1, Hubballi, is requested to issue revised jurisdiction order u/s. 120 of the Income Tax Act, 1961 at the earliest after obtaining concurrence of this office and forward the copy of the same to this office for records.

Copy for information to:

1. The Secretary, CBDT, New Delhi.
2. The Pr. Chief Commissioner of Income Tax, Karnataka & Goa Region, Bengaluru.
3. The Chief Commissioner of Income Tax, Bengaluru - 1, 2, Bengaluru.
4. The Chief Commissioner of Income Tax, Panaji.
5. The Director General of Income Tax (Inv.), Bengaluru.
6. The Chief Commissioner of Income Tax, TDS, Bengaluru.
7. The Commissioner of Income Tax (Int'l Taxation) (SZ), Bengaluru.
8. The Director General of Income Tax (Systems), Bengaluru.
9. All the Pr. CsIT/Pr.DsIT/CsIT/DsIT in Karnataka & Goa Region.
10. All the Range Heads and Officers in the Pr. CIT, Hubballi charge.
11. Guard file/Website Manager.

आयकर आयुक्त (टी.डी.एस.) का कार्यालय,
OFFICE OF THE COMMISSIONER OF INCOME-TAX (TDS),
ज्येष्ठ जिला, एच.एम.टी. भवन, सं 59, बेल्लारी रोड,
OFFICE OF THE COMMISSIONER OF INCOME-TAX (TDS),
JYESTHA JILA, HMT BHAVAN, NO.59, BELLARY ROAD,
बैंगलूर/बंगलूर-560 032.

टेलिफोन नं./ Tele No : 080-23550550 फेस/ Fax : 080 23550551
जि.टी.एस./JCIT (TDS)/2016-17-

Dated: 19/10/2016.

MEETINGS OF THE COMMISSIONER OF INCOME TAX (TDS), BANGALORE

Dr. Sibichen K Mathe v, IRS
Commissioner of Income Tax (TDS), Bangalore.

Sub: Increase in monetary limits of TDS assessing officers for the purpose
of exercising jurisdiction-modification of notification-Reg.

- Ref.: (i) CBDT's Notification No. 55/2014/F-187/39/2014(ITA-1) dated
30.10.2014.
- (ii) His office notification in F. No.74/CIT(TDS)/Bang/Jurisdiction/
2014-15 dated 15.11.2014.
- (iii) JCIT, TDS Range-1 Notification in F. No. 1/JCIT/TDS/Range1/
Jurisdiction/2014-15 dated 15.11.2014.
- (iv) JCIT, TDS Range-2 Notification in F. No. 17/JCIT/TDS/Range2/
Jurisdiction/2014-15 dated 15.11.2014.
- (v) JCIT, TDS Range-3 Notification in F. No. 17/JCIT/TDS/Range3/
Jurisdiction/2014-15 dated 15.11.2014.
- (vi) JCIT, TDS Range-1 letter in F. No. 14/Jurisdiction/JCIT-R-1/
2016-17 dated 30.9.2016.
- (vii) JCIT, TDS Range-2 letter in F. No. 17/JCIT/TDS/Range2/
Jurisdiction/2016-17 dated 14.9.2016.
- (viii) JCIT, TDS Range-3 letter in F. No. 17/JCIT/TDS/Range3/
Jurisdiction/2016-17 dated 4.10.2016..

Vide notifications cited, monetary limits in respect of TDS/TCS assessee's aggregating to Rs. 30 lakhs and above during the immediate preceding financial year were stipulated to DCIT/ACIT and cases below Rs. 30 lakhs for Income Tax Officers of three TDS Ranges for exercise of TDS/TCS jurisdiction. Considering the overall workload involved in the TDS Ranges and also for equitable distribution of work amongst the TDS assessing officers, it is decided to revise the monetary limits for the purpose of exercising jurisdiction of TDS/TCS by the TDS assessing officers of three

TDS Ranges. In partial modification of notifications passed vide S. Nos. (i) to (v) cited above and in exercise of powers conferred by sub-sections (1) and (2) of Section 123 of the Income Tax Act, 1961, the Commissioner of Income Tax (TDS), Bangalore revise the monetary limits as under:

Sl. No.	TDS Assessing Officer	Monetary Limits For Corporate Assesseees (In Rs.)	Monetary Limits For Non-Corporate Assesseees (In Rs.)
1.	ACIT/DCIT, TDS Circle-1(1)/2(1)/3(1), Bangalore	(All persons who are responsible for TDS/TCS under various provisions of Income Tax Act) Above Rs. 1 crore	(All persons who are responsible for TDS/TCS under various provisions of Income Tax Act) Rs. 30 lakhs and above
2.	Income Tax Officers, TDS Range-1/2/3	(All persons who are responsible for TDS/TCS under various provisions of Income Tax Act) Upto Rs. 1 Crore	(All persons who are responsible for TDS/TCS under various provisions of Income Tax Act) Below Rs. 30 Lakhs

2. Barring the above modification, the contents of the notifications issued earlier remains unaltered.

3. This order will come into force with effect from 21.10.2016.

Sd/-

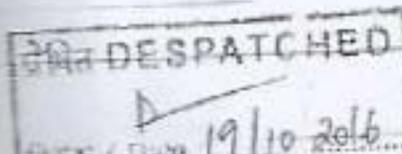
(Dr. SIBICHEN K MATHEW)
Commissioner of Income Tax (TDS),
Bangalore.

Copy to:

- 1) The Pr. Chief Commissioner of Income Tax, Ktk. and Goa Region, Bangalore
- 1) The Chief Commissioner of Income Tax (TDS), Bangalore.
- 2) The Addl.CIT/JCIT, TDS Range-1/2/3, Bangalore. (with a request to ensure that TAN transfers within/across the TDS Ranges done immediately)
- 3) The DCIT/ACIT, TDS Circle-1(1)/2(1)/3(1), Bangalore.
- 4) The ITO, TDS Ward-1(1)/1(2)/1(3)/Mysore/2(1)/2(2)/2(3)/Tumkur/3(1)/3(2)/3(3)/3(4) and TRO, Bangalore.
- 5) The File.

(G. T. SHASHI)

Income Tax Officer (HQ)-1
For Commissioner of Income Tax (TDS)
ಬೆಂಗಳೂರು/Bangalore.



19/10/16

Office of the
Commissioner of Income-tax (TDS)
Bangalore,
Dated: 15-11-2014

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TECHNICAL SECTION

NOTIFICATION

In exercise of the powers conferred by sub-sections (1) and (2) of section 120 of the Income Tax Act, 1961 (43 of 1961), and in accordance with Notification Number S.O. 2793(E), dated 30th October, 2014, of Government of India, Central Board of Direct Taxes, published in the Gazette of India, Extra-Ordinary, Part-II, Section 3 (ii), dated 30th October, 2014, [Notification No. 55 /2014/F. No. 187/39/2014 (ITA.I)] and all other powers enabling him in this behalf, the Commissioner of Income-tax (TDS), Bangalore, hereby:-

- a) directs that the Additional Commissioners of Income-tax / Joint Commissioners of Income-tax specified in the Schedule - A to C annexed hereto, having their headquarters at the places specified in the Schedule - A to C respectively, shall exercise the powers and perform the functions in respect of such cases or classes of cases specified in the Schedule, of such persons or classes of persons being residents or not ordinarily residents in India as per section 6 of the Income-tax Act, 1961 and as specified in the said Schedule, in such territorial areas specified in the corresponding entries in the said Schedule, in respect of all persons mentioned in the Schedule and all powers and functions mentioned in column (6) of the CBDT's Notification dated 30.10.2014, mentioned above;
- b) authorises the Additional Commissioners of Income-tax / Joint Commissioners of Income-tax specified in the said Schedule - A to C, to issue orders in writing for exercise of the powers and performance of the functions by the Assessing Officers, who are subordinate to them, in respect of such cases or classes of cases specified in the Schedule, of such persons or classes of persons specified in the Schedule, in such territorial areas specified in the corresponding entries in the Schedule - A to C, in respect of all persons mentioned in the Schedule and all powers and functions mentioned in column (6) of the CBDT's Notification dated 30.10.2014, mentioned above;
- c) authorises the Additional Commissioners of Income-tax / Joint Commissioners of Income-tax referred to in clauses (a) and (b) of this notification, to issue orders in writing for exercise of the powers and performance of the functions by the Assessing Officers, who are subordinate to them, in respect of such specified area or persons or classes of persons or cases or classes of cases and powers and functions, in respect of which such Additional Commissioners of Income-tax or Joint Commissioners of Income-tax are authorised by the Commissioner of Income-tax (TDS), Bangalore; and

d) directs that the Tax Recovery Officer specified in Schedule-D annexed hereto, having headquarter at the place specified in the said Schedule-D, shall exercise the powers and perform the functions of Tax Recovery Officer in respect of such cases or classes of cases specified in the Schedule, of such persons or classes of persons being residents or not ordinarily residents in India as per section 6 of the Income-tax Act, 1961 and as specified in the said Schedule, in such territorial areas specified in the Schedule, in respect of all persons coming under the jurisdiction of the Commissioner of Income-tax (TDS), Bangalore.

(2) This notification shall come into force with effect from the 15th day of November, 2014.

SCHEDULE

In the State of Karnataka:--

- (a) 1) All persons who are responsible for deduction of tax at source or collection of tax at source and residing or having principal place of business or having registered office or located in the territorial area of Bangalore Rural and Bangalore Urban Districts, whose name starts with any of the English letter of Alphabet A or B or C or D or E or F or G or H or whose name starts with any numerical or signs; and
- 2) all cases of persons who are responsible for deduction of tax at source or collection of tax at source and residing or having principal place of business or having registered office or located in the territorial area of Ramnagaram, Mysore, Mandya, Hassan, Chikmagalur, Chamaraajanagar and Kodagu Districts.
- (b) 1) All persons who are responsible for deduction of tax at source or collection of tax at source and residing or having principal place of business or having registered office or located in the territorial area of Bangalore Rural and Bangalore Urban Districts, whose name starts with any of the English letter of Alphabet I or J or K or L or M or N or O or P or Q; and
- 2) all cases of persons who are responsible for deduction of tax at source or collection of tax at source and residing or having principal place of business or having registered office or located in the territorial area of Kolar, Chickaballapura, Tumkur Districts.
- (c) 1) All persons who are responsible for deduction of tax at source or collection of tax at source and residing or having principal place of business or having registered office or located in the territorial area of Bangalore Rural and Bangalore Urban Districts, whose name starts with any of the English letter of Alphabet R or S or T or U or V or W or X or Y or Z; and
- 2) all other cases coming under the jurisdiction of the Commissioner of Income Tax (TDS), Bangalore, which are not specifically assigned in item (a) or (b) above.

JURISDICTION OF TDS RANGES

SCHEDULE-A

Jurisdiction of TDS Range-1, Bangalore:

Headquarters – Bangalore,

The Additional Commissioner of Income-tax/Joint Commissioner of Income-tax shall exercise concurrent jurisdiction with all the Assessing Officers of the Range, subject to orders, instructions and guidelines issued by the Central Board of Direct Taxes / Principal Chief Commissioner of Income-tax / Chief Commissioner of Income-tax / Commissioner of Income-tax in respect of the cases specified in the item (a) of the schedule.

SCHEDULE-B

Jurisdiction of TDS Range-2, Bangalore:

Headquarters – Bangalore,

The Additional Commissioner of Income-tax/Joint Commissioner of Income-tax shall exercise concurrent jurisdiction with all the Assessing Officers of the Range, subject to orders, instructions and guidelines issued by the Central Board of Direct Taxes / Principal Chief Commissioner of Income-tax/ Chief Commissioner of Income-tax / Commissioner of Income-tax in respect of the cases specified in the item (b) of the schedule.

SCHEDULE-C

Jurisdiction of TDS Range-3, Bangalore:

Headquarters – Bangalore,

The Additional Commissioner of Income-tax/Joint Commissioner of Income-tax shall exercise concurrent jurisdiction with all the Assessing Officers of the Range, subject to orders, instructions and guidelines issued by the Central Board of Direct Taxes / Principal Chief Commissioner of Income-tax/ Chief Commissioner of Income-tax / Commissioner of Income-tax in respect of all cases of persons mentioned in item (c) of the Schedule.

SCHEDULE-D

Jurisdiction of Tax Recovery Officer:

Headquarters – Bangalore,

The Tax Recovery Officer shall exercise the powers of collection and recovery of all amounts due under all Direct Tax enactments from persons within the jurisdiction of the Assessing Officers of the Commissioner of Income-tax (TDS), Bangalore, or in respect of properties situated within the

territorial jurisdiction of the Assessing Officers of the Commissioner of Income-tax (TDS), Bangalore, as per the provisions of the respective Direct Tax Acts and Rules there under.

Explanations:-

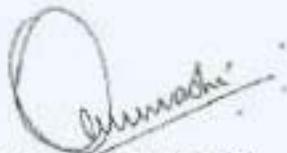
For the purposes of this Notification :-

- 1) The Income-tax authorities referred to in the Schedule-A to D of this notification shall not exercise powers and perform functions, which have specifically been assigned through separate notification(s), to an Income-tax authority having designation other than those mentioned in the said Schedule-A to D.

Sd/-
(SANJAI KUMAR VERMA)
Commissioner of Income-tax (TDS),
Bangalore.

Copy to:

1. The Chief Commissioner of Income-tax (CCA), Bangalore;
2. The Chief Commissioner of Income-tax-1/2, Bangalore/ Panaji;
3. The Chief Commissioner of Income-tax (TDS), Bangalore;
4. The Director General of Income-tax (Inv.), Bangalore .
5. The Principal Commissioner/ Commissioner of Income tax, Bangalore- 1/2/3/4/5/6/7;
6. The Principal Commissioner/ Commissioner of Income tax (Central), Bangalore
7. The Principal Commissioner/ Commissioner of Income tax, Mysore/Belgaum/HUBLI/ Panaji/Mangalore/Gulbarga/Davanagere.
8. The Commissioner of Income-tax (Admn. & CO)/(Judicial)/(Exemption)/(LTU)/(Audit) (International Taxation)/(TP)/(ITAT)-I/II/III/CPC, Bangalore.
9. The Director of Income-tax-(Inv.), Bangalore/Panaji/(Intelligence), Bangalore; and
10. All TDS Range Heads of CIT (TDS), Bangalore / Panaji.
11. The Notice Board.


(PRAKASH V. TANVASHI)
Income-tax Officer (TDS)(Tech)-I,
For Commissioner of Income-tax (TDS),
Bangalore

Jurisdictional Chart of Commissioner of Income Tax (TDS), Bangalore

No.	TDS Range	Assessing Officer	Remarks
1.	Addl./JCIT, TDS Range-1, Bangalore	ACIT, TDS Circle-1(1), Bangalore	All cases of persons responsible for TDS/TCS aggregating to Rs. 30 lakh and above and whose name starts from A to H or any numerical or signs and residing or having principal place of business in Bangalore Rural and Bangalore Urban districts and also all cases of persons residing or having principal place of business located territorial area of Ramanagrama, Mysore, Mandya, Hassan, Chickamagalur, ChamrajaNagar and Kodagu Districts involving TDS/TCS of Rs. 30 lakh and above.
2.	Addl./JCIT, TDS Range-1, Bangalore	ITO, TDS Ward-1(1), Bangalore.	All cases of persons responsible for TDS/TCS aggregating below Rs. 30 lakh and whose name starts from A and B or any numerical or signs in the territorial area of Bangalore Rural and Bangalore Urban Districts.
3.	Addl./JCIT, TDS Range-1, Bangalore	ITO, TDS Ward-1(2), Bangalore.	All cases of persons responsible for TDS/TCS aggregating below Rs. 30 lakh and whose name starts from C to E in the territorial area of Bangalore Rural and Bangalore Urban Districts.
4.	Addl./JCIT, TDS Range-1, Bangalore	ITO, TDS Ward-1(3), Bangalore.	All cases of persons responsible for TDS/TCS aggregating below Rs. 30 lakh and whose name starts from F to H in the territorial area of Bangalore Rural and Bangalore Urban Districts.
5.	Addl./JCIT, TDS Range-1, Bangalore	ITO TDS Ward, Mysore.	All cases of persons residing or having principal place of business located territorial area of Ramanagrama, Mysore, Mandya, Hassan, Chickamagalur, ChamrajaNagar and Kodagu Districts involving TDS/TCS of below Rs. 30 lakh.

S. No.	TDS Range	Assessing Officer	Remarks
1.	Addl./JCIT, TDS Range-2, Bangalore	ACIT, TDS Circle-2(1), Bangalore	All cases of persons responsible for TDS/TCS aggregating to Rs. 30 lakh and above and whose name starts from I to Q and residing or having principal place of business in Bangalore Rural and Bangalore Urban districts and also all cases of persons residing or having principal place of business located territorial area of Tumkur District involving TDS/TCS of Rs. 30 lakh and above.
2.	Addl./JCIT, TDS Range-2, Bangalore	ITO, TDS Ward-2(1), Bangalore.	All cases of persons responsible for TDS/TCS aggregating below Rs. 30 lakh and whose name starts from I to K in the territorial area of <u>Bangalore Rural and Bangalore Urban Districts.</u>
3.	Addl./JCIT, TDS Range-2, Bangalore	ITO, TDS Ward-2(2), Bangalore.	All cases of persons responsible for TDS/TCS aggregating below Rs. 30 lakh and whose name starts from L to N in the territorial area of Bangalore Rural and Bangalore Urban Districts.
4.	Addl./JCIT, TDS Range-2, Bangalore	ITO, TDS Ward-2(3), Bangalore.	All cases of persons responsible for TDS/TCS aggregating below Rs. 30 lakh and whose name starts from O to Q in the territorial area of <u>Bangalore Rural and Bangalore Urban Districts and Kolar and Chickaballapur districts.</u>
5.	Addl./JCIT, TDS Range-2, Bangalore	ITOTDS Ward Tumkur.	All cases of persons residing or having principal place of business located territorial area of <u>Tumkur Districts</u> involving TDS/TCS of below Rs. 30 lakh.

No.	TDS Range	Assessing Officer	Remarks
1.	Addl./JCIT, TDS Range-3, Bangalore	ACIT, TDS Circle-3(1), Bangalore	All cases of persons responsible for TDS/TCS aggregating to Rs. 30 lakh and above and whose name starts from R to Z and residing or having principal place of business in Bangalore Rural and Bangalore Urban districts involving TDS/TCS of Rs. 30 lakh and above.
2.	Addl./JCIT, TDS Range-3, Bangalore	ITO, TDS Ward-3(1), Bangalore.	All cases of persons responsible for TDS/TCS aggregating below Rs. 30 lakh and whose name starts from R in the territorial area of Bangalore Rural and Bangalore Urban Districts.
3.	Addl./JCIT, TDS Range-3, Bangalore	ITO, TDS Ward-3(2), Bangalore.	All cases of persons responsible for TDS/TCS aggregating below Rs. 30 lakh and whose name starts from S in the territorial area of Bangalore Rural and Bangalore Urban Districts.
4.	Addl./JCIT, TDS Range-3, Bangalore	ITO, TDS Ward-3(3), Bangalore.	All cases of persons responsible for TDS/TCS aggregating below Rs. 30 lakh and whose name starts from T and U in the territorial area of Bangalore Rural and Bangalore Urban Districts.
5.	Addl./JCIT, TDS Range-3, Bangalore	ITO, TDS Ward-3(4), Bangalore.	All cases of persons responsible for TDS/TCS aggregating below Rs. 30 lakh and whose name starts from V to Z in the territorial area of Bangalore Rural and Bangalore Urban Districts.



आयकरआयुक्त (टी.डी.एस.) काकार्यालय,
OFFICE OF THE COMMISSIONER OF INCOME-TAX (TDS),
चौथीमंजिल,एच.एम.टी. भवन,सं.59,बेल्लारीरोड,
4TH FLOOR, HMT BHAVAN, NO.59, BELLARY ROAD,
बैंगलूर/BANGALORE-560 032.
टेलिफोनसं./Tele No.: 080-23550550 फेक्स/Fax: 080-23550551

फ.सं./F. No.74/CIT(TDS)/2023-24

दिनांक/Dated: 16/11/2023

PROCEEDINGS OF THE COMMISSIONER OF INCOME TAX (TDS), BANGALORE

ARUN KUMAR, IRS
Commissioner of Income Tax (TDS), Bangalore

Sub: Corrigendum to TDS Jurisdiction notification – Reg.

Ref: (i)- CBDT's Notification No. 55/2014/F-187/39/2014(ITA-1) dated 30.10.2014.
(ii)-This office notification in F. No. 74/CIT(TDS)/Bang/Jurisdiction/2014-15 dated 15.11.2014.
(iii)-This office notification in F. No. 74/CIT(TDS)/2016-17 dated 19.10.2016.

Vide notification cited at S. Nos. (i) to (iii) above, Jurisdiction in respect of TDS/TCS assesses was notified. Further, vide notification cited at S. No. (iii) above monetary limit in respect of TDS/TCS assesses were modified. As certain discrepancies were observed in the said notification, in partial modification of notifications referred vide S. No. (iii) cited above and in exercise of powers conferred by sub-sections (1) and (2) of section 120 of Income Tax Act, 1961, the Commissioner of Income Tax (TDS), Bangalore rectifies the Jurisdiction of ITO, (TDS), WARD-2(3), Bangalore as under:

Sl. NO.	TDS Assessing Officer	Earlier Jurisdiction	Modified Jurisdiction
1.	ITO, (TDS), WARD-2(3), Bangalore	All cases of persons responsible for TDS/TCS aggregating below Rs.1 Crore in the case of corporate assessee and Rs.30 lakh in the case of non-corporate assessee and whose name starts from O to Q in the territorial area of Bangalore Rural and Bangalore Urban Districts and Kolar and Chickaballapur Districts.	All cases of persons responsible for TDS/TCS aggregating below Rs.1 Crore in the case of corporate assessee and Rs.30 lakh in the case of non-corporate assessee and whose name starts from O to Q in the territorial area of Bangalore Rural and Bangalore Urban Districts. All cases of persons responsible for TDS/TCS aggregating below Rs.1 Crore in the case of corporate assessee and Rs.30 lakh in the case of non-corporate assessee of Kolar and Chickaballapur Districts.

2. Barring the above corrigendum, the contents of the notifications issued earlier remains unaltered.

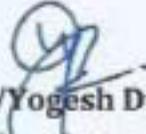
3. With this corrigendum the notification issued vide F. No. 74/CIT(TDS)/2016-17 dated 19.10.2016 stands rectified accordingly.


(अरुण कुमार/ARUN KUMAR)
आयकर आयुक्त (टी.डी.एस.),
Commissioner of Income Tax (TDS)
बैंगलूर/Bangalore.

Copy to:

- 1) The Pr. Chief Commissioner of Income Tax, Ktk. And Goa Region, Bangalore.
- 2) The Chief Commissioner of Income Tax (TDS), Bangalore.
- 3) The Addl. CIT/JCIT, TDS Range-1/2/3, Bangalore.
- 4) The DCIT/ACIT, TDS Circle-1(1)/2(1)/3(1), Bangalore.
- 5) The ITO, TDS Ward-1(1)/1(2)/1(3)/Mysore/2(1)/2(2)/2(3)/Tumkur/3(1)/3(2)/ 3(3)/3(4) and TRO, Bangalore.
- 6) The File.




(योगेश दुबे/Yogesh Dubey)
आयकर अधिकारी (मुख्या)-१
Income Tax Officer (HQ)-1,
कृते आयकर आयुक्त (टीडीएस)/
For Commissioner of Income Tax (TDS),
बैंगलूर/Bangalore.

F.No. 1 (OT/705) / PNO / Jurisdiction / 1415.

5542

F.No. 74/Jurdn/C T(TDS)/Bang/2014-15

Office of the Principal Chief Commissioner of Income Tax
 KARNATAKA & Goa, Bangalore
 24 NOV 2014

Office of the Joint Commissioner of Income Tax
 KARNATAKA & Goa, Panaji
 25 NOV 2014
 186

Office of the Joint Commissioner of Income Tax
Karnataka & Goa, Panaji

Dated: 15-11-2014

NOTIFICATION

In exercise of the powers conferred by sub-sections (1) and (2) of section 120 of the Income Tax Act, 1961 (43 of 1961), and in accordance with Notification Number S.O. 2793(E), dated the 30th October, 2014, of Government of India, Central Board of Direct Taxes, published in the Gazette of India, Extra-Ordinary, Part-II, Section 3 (ii), dated the 30th October, 2014, [Notification No. 55 /2014/F. No. 187/39/2014 (ITA.II)] and all other powers enabling him in this behalf, the Commissioner of Income-tax (TDS), Panaji, hereby:-

- a) directs that the Additional Commissioners of Income-tax / Joint Commissioners of Income-tax specified in the Schedule - A to B annexed hereto, having their headquarters at the places specified in the Schedule - A to B respectively, shall exercise the powers and perform the functions in respect of such cases or classes of cases specified in the Schedule, of such persons or classes of persons being residents or not ordinarily residents in India as per section 6 of the Income-tax Act, 1961 and as specified in the said Schedule, in such territorial areas specified in the corresponding entries in the Schedule, in respect of all persons mentioned in the Schedule and all powers and functions mentioned in column (6) of the CBDT's Notification dated 30.10.2014, mentioned above;
- b) authorises the Additional Commissioners of Income-tax / Joint Commissioners of Income-tax specified in the said Schedule - A to B, to issue orders in writing for exercise of the powers and performance of the functions by the Assessing Officers, who are subordinate to them, in respect of such cases or classes of cases specified in the Schedule, of such persons or classes of persons specified in the Schedule, in such territorial areas specified in the corresponding entries in the Schedule - A to B, in respect of all persons mentioned in the Schedule and all powers and functions mentioned in column (6) of the CBDT's Notification dated 30.10.2014, mentioned above;
- c) authorises the Additional Commissioners of Income-tax / Joint Commissioners of Income-tax referred to in clauses (a) and (b) of this notification, to issue orders in writing for exercise of the powers and performance of the functions by the Assessing Officers, who are subordinate to them, in respect of such specified area or persons or classes of persons or cases or classes of cases and powers and functions, in respect of which such Additional Commissioners of Income-tax or Joint Commissioners of Income-tax are authorised by the Commissioner of Income-tax (TDS), Panaji; and

d) directs that the Tax Recovery Officer (TDS) specified in Schedule-C annexed hereto, having headquarter at the place specified in the said Schedule-C, shall exercise the powers and perform the functions of Tax Recovery Officer in respect of such cases or classes of cases specified in the Schedule, of such persons or classes of persons being residents or not ordinarily residents in India as per section 6 of the Income-tax Act, 1961 and as specified in the said Schedule, in such territorial areas specified in the Schedule, in respect of all persons coming under the jurisdiction of the Commissioner of Income-tax (TDS), Panaji.

(2) This notification shall come into force with effect from the 15th day of November, 2014.

SCHEDULE

- (a) All cases of persons who are responsible for deduction of tax at source or collection of tax at source and residing or having principal place of business or having registered office or located in the territorial area of State of Goa and Belgaum, Bijapur, Bagalkot, Uttara Kannada (Karwar), Udupi and Dakshina Kannada (Mangalore) Districts of Karnataka State except areas falling in the territorial jurisdiction of Sirsi, Haliyal, Yallapur, Siddapura and Mudngod Taluks of Uttara Kannada (Karwar) District.
- (b) 1) All cases of persons who are responsible for deduction of tax at source or collection of tax at source and residing or having principal place of business or having registered office or located in the territorial area of Bidar, Gulbarga, Yadagiri, Raichur, Koppal, Bellary, Gadag, Dharwad, Haveri, Shimoga, Davangere and Chitradurga Districts and areas falling in the territorial jurisdiction of Sirsi, Haliyal, Yallapur, Siddapura and Mudngod Taluks of Uttara Kannada (Karwar) District; and
- 2) all other cases coming under the jurisdiction of the Commissioner of Income Tax (TDS), Panaji, which are not specifically assigned in Schedule (a) above.

JURISDICTION OF TDS RANGES

SCHEDULE-A

Jurisdiction of TDS Range, Panaji:

Headquarters: Panaji.

The Additional Commissioner of Income-tax (TDS) / Joint Commissioner of Income-tax (TDS) shall exercise concurrent jurisdiction with all the Assessing Officers of the Range, subject to orders, instructions and guidelines issued by the Central Board of Direct Taxes / Principal Chief Commissioner of Income-tax / Chief Commissioner of Income-tax / Commissioner of Income-tax in respect of the cases specified in the item (a) of the schedule.

SCHEDULE-B

Jurisdiction of TDS Range, Hubli:

Headquarters: Hubli

The Additional Commissioner of Income-tax (TDS) / Joint Commissioner of Income-tax (TDS) shall exercise concurrent jurisdiction with all the Assessing Officers of the Range, subject to orders, instructions and guidelines issued by the Central Board of Direct Taxes / Principal Chief Commissioner of Income-tax/ Chief Commissioner of Income-tax / Commissioner of Income-tax in respect of the cases specified in the item (b) of the schedule.

SCHEDULE-C

Jurisdiction of Tax Recovery Officer:

Headquarters Panaji

The Tax Recovery Officer shall exercise the powers with regard to collection and recovery of all amounts due under all Direct Tax enactments from persons within the jurisdiction of the Assessing Officers of the Commissioner of Income-tax (TDS), Panaji, or in respect of properties situated within the territorial jurisdiction of the Assessing Officers of the Commissioner of Income-tax (TDS), Panaji, as per the provisions of the respective Direct Tax Acts and Rules there under.

Explanations: -

For the purposes of this Notification :-

- 1) The Income-tax authorities referred to in the Schedule-A to C of this notification shall not exercise powers and perform functions, which have specifically been assigned through separate notification(s), to an Income-tax authority having designation other than those mentioned in the said Schedule-A to C.


(SANJAI KUMAR VERMA)

Commissioner of Income-tax (TDS),
Panaji.

Copy for information to:

1. The Chief Commissioner of Income-tax (CCA), Bengaluru;
2. The Chief Commissioner of Income-tax-1/2, Bengaluru/ Panaji;
3. The Chief Commissioner of Income-tax (TDS), Bengaluru;
4. The Director General of Income-tax (Inv.), Bengaluru
5. The Principal Commissioner/ Commissioner of Income tax, Bengaluru- 1/2/3/4/5/6/7;
6. The Principal Commissioner/ Commissioner of Income tax (Central), Bengaluru
7. The Principal Commissioner/ Commissioner of Income tax, Mysuru/Belagavi/Hubbali/
Panaji/Mangaluru/Kalaburagi/Davanagere;
8. The Commissioner of Income-tax (Admn. & CO)/(Judicial)/(Exemption)/(LTU)/(Audit) (International Taxation)/(TP)/(ITAT)-I/II/III/CPC, Bengaluru;
9. The Director of Income-tax-(Inv.), Bengaluru/Panaji/(Intelligence), Bengaluru; and
10. All TDS Range Heads of CIT (TDS), Bengaluru / Panaji.
11. The Notice Board.


(K SURESH BABU)

Income-tax Officer (TDS)(Tech)-I,
For Commissioner of Income-tax (TDS), Panaji.



भारत सरकार / GOVERNMENT OF INDIA

आयकर महानिदेशक(अन्वेषण), कर्नाटक एवं गोवा का कार्यालय,
OFFICE OF THE DIRECTOR GENERAL OF INCOME TAX (INVESTIGATION)
KARNATAKA & GOA REGION

3RD FLOOR C.R. BUILDING, QUEEN'S ROAD, BENGALURU - 560001

Telephone: 080-22861427/22862726, FAX: 080-22865595

Email Id: Bengaluru.dgit.inv@incometax.gov.in

F.No. 54/DGIT(Inv)/BLR /Jurisdiction/2023-24

Date: 10.07.2023

ORDER UNDER SECTION 120 OF THE INCOME TAX ACT, 1961

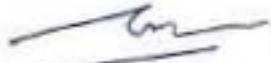
In exercise of the powers conferred by sub-section (1) and (2) of section 120 of the Income Tax Act, 1961 (43 of 1961) and in pursuance of the Notification in SO No. 2992(E) dated 06th July, 2023 of the Government of India, Central Board of Direct Taxes, New Delhi and the communication of Pr.CCIT, Karnataka & Goa, Bengaluru in F.No. 268/Pr.CCIT/Tech/2021-22 dated 10th July, 2023 and in supersession of all the earlier orders. I, the Director General of Income Tax, Bengaluru, hereby directs that

- a. the Principal Commissioner / Commissioner of Income-tax specified in Col. (1) of the Schedule, the Addl. CIT/JCIT specified in Col. (2) of the said schedule and the Assessing Officer specified in Col. (3) of the said Schedule shall continue to exercise powers and perform the functions as stipulated in the said Act, in respect of such persons or classes of persons or such incomes or classes of incomes or such cases or classes of cases in which the said Income Tax Authorities have been exercising powers and performing the functions on the basis of jurisdiction assigned by any order passed under the said Act on the date of publication of this order till such jurisdiction is revoked.
- b. the Principal Commissioner/ Commissioner of Income-tax specified in Col.(1) of the said Schedule and the Addl. CIT / JCIT specified in Col. (2) of the said Schedule shall exercise powers and perform the functions as stipulated in the said Act in respect of such cases or classes of cases or such persons or classes of persons assigned under section 127 of the Act to the Assessing Officers as specified in Col. (3) of the said Schedule, subordinate to them, from the date of issue of this Order.
- c. that the Assessing Officers specified in Col. (3) of the said Schedule shall perform the functions of an Assessing Officer as defined under clause (7A) of Section 2 of the said Act in respect of the cases mentioned in Col. (4) of the said Schedule.

SCHEDULE

PRINCIPAL CT/CT	ADDL./JT/CT	DCT/ACT/ITO/TRO	Jurisdiction			
1 PR.CT(CE NTRAL), BENGALU RU	2	1 DCT/ACT (HQ), O/o PCT(CENTRAL), BENGALURU	4			
		2 ITO (HQ), O/o PCT(CENTRAL), BENGALURU				
		3 TRO (CENTRAL), BENGALURU				
	1 ADDL./JCT, CENTRAL RANGE-1, BENGALURU	1 DCT/ACT, CENTRAL CIRCLE-1(1), BENGALURU		All cases that are assigned under section 127 of the Income tax Act, 1961.		
		2 DCT/ACT, CENTRAL CIRCLE-1(2), BENGALURU				
		3 DCT/ACT, CENTRAL CIRCLE-1(3), BENGALURU				
		4 DCT/ACT, CENTRAL CIRCLE-1(4), BENGALURU				
	2 ADDL./JCT, CENTRAL RANGE-2, BENGALURU	1 DCT/ACT, CENTRAL CIRCLE-2(1), BENGALURU			All cases that are assigned under section 127 of the Income tax Act, 1961.	
		2 DCT/ACT, CENTRAL CIRCLE-2(2), BENGALURU				
		3 DCT/ACT, CENTRAL CIRCLE-2(3), BENGALURU				
		4 DCT/ACT, CENTRAL CIRCLE-2(4), BENGALURU				
	2 PR.CT (CENTRAL) , PANAJI	1 ADDL./JCT, CENTRAL RANGE, MANGALURU				1 DCT/ACT, CENTRAL CIRCLE-1, MANGALURU
2 DCT/ACT, CENTRAL CIRCLE-2, MANGALURU						
3 DCT/ACT, CENTRAL CIRCLE, MYSURU						
2 ADDL./JCT, CENTRAL RANGE, PANAJI		4 DCT/ACT, CENTRAL CIRCLE, HASSAN	All cases that are assigned under section 127 of the Income tax Act, 1961.			
		1 DCT/ACT, CENTRAL CIRCLE, PANAJI				
		2 DCT/ACT, CENTRAL CIRCLE, HUBLI				
		3 DCT/ACT, CENTRAL CIRCLE, BELGAUM				
2		1		4 DCT/ACT, CENTRAL CIRCLE, BALLARI		All cases that are assigned under section 127 of the Income tax Act, 1961.
				2 ITO (HQ), O/o PCT(CENTRAL), PANAJI		
				3 TRO (CENTRAL), PANAJI		

2. This order Shall come into force with effect from 10th July, 2023.


(GANAPATI BHAT)

Director General of Income-tax (Inv.)
Karnataka & Goa, Bengaluru

Copy to:

1. The Pr.CCIT, Karnataka & Goa, Bengaluru.
2. CCIT, Bengaluru-1/2, CCIT(TDS), Bengaluru, CCIT, Panaji, CCIT(Intl Taxn, South Zone)
3. All the Pr.CsIT/Pr.DsIT/CsIT/DsIT/Addl.CsIT/Addl.DsIT/JCsIT/JDsIT in the Region.
4. All the officers of Central Circles in Karnataka & Goa.
5. The Manager of website. www.incometaxkarnatakagoa.in for uploading on the said website.
6. File/NB.


(S. SUNDARA RAGHAVAN)

Deputy Director of Income Tax (HQ)
O/o Director General of Income Tax (Inv.), Bengaluru



सत्यमेव जयते

भारत सरकार / GOVERNMENT OF INDIA

आयकर महानिदेशक(अन्वेषण), कर्नाटक एवं गोवा का कार्यालय,
OFFICE OF THE DIRECTOR GENERAL OF INCOME TAX (INVESTIGATION)

KARNATAKA & GOA REGION

3RD FLOOR C.R. BUILDING, QUEEN'S ROAD, BENGALURU - 560001

Telephone: 080-22861427/22862726, FAX: 080-22865595

Email Id: Bengaluru.digit.inv@incometax.gov.in

F.No. 54/DGIT(Inv)/BLR /Jurisdiction/2023-24

Date: 09.11.2023

ORDER UNDER SECTION 120 OF THE INCOME TAX ACT, 1961

In view of the communication of the Directorate of Income-tax(HRD) in F.No.HRD/CMD/111/01/2022-23/5092 dated 09.10.2023 and in pursuance to the order of the Principal Chief Commissioner of Income-tax, Karnataka & Goa, Bengaluru in F.No. 278/Pr.CCIT/Tech/2023-24 dated 09.11.2023 issued and in supersession of this office notification dated 29.12.2016 in F.No.DGIT(Inv)/BLR/Tech/01/2016-17, I, the Director General of Income-tax (Inv.), Karnataka & Goa, Bengaluru, in exercise of the powers conferred under sub-sections (1) and (2) of section 120 of the Income Tax Act, 1961 (43 of 1961) by the Government of India, Central Board of Direct Taxes, New Delhi, hereby

(i) Directs that the Officers mentioned in column (2) and (4) of the Schedule to this notification (hereinafter referred to as the "said schedule"), having their headquarters at the places mentioned in col (3) and (5) of the schedule, respectively, shall exercise the powers and perform the functions under Part-C (Powers) of Chapter XIII and corresponding provisions of Chapter XXI (Penalties imposable), Chapter XXII (Offences and prosecutions) and provisions incidental thereto of the Income tax Act and perform the functions relating thereto in respect of the territorial areas of whole of India.

(ii) Authorises the Officers mentioned in columns (2) and (4) of the said Schedule, having their headquarters at the places mentioned in columns (3) and (5) of the Schedule, respectively, shall exercise the powers and perform the functions under all other provisions of the Act other than the provisions mentioned in (i) above in respect of the territories mentioned in column (6) of the Schedule.

Schedule-I

Sl. No.	Designation of the Addl./Joint Director of Income-tax (Investigation)	Head Quarters	Designation of the Deputy / Asst Director of Income-tax / Income-tax Officer (Investigation)	Head Quarters	Territorial areas
1	2	3	4	5	6
DGIT(Inv.), Bengaluru	1 ADDL./JGIT (HQ), O/o	Bengaluru	1 DDIT/ADIT(HQ)-1, O/o DGIT(Inv), BENGALURU	Bengaluru	--

Pr. DIT(inv.), Bengaluru	DGIT(INV), Bengaluru		2	ITO (HQ), O/o DGIT(inv), BENGALURU	Bengaluru	Following areas within the limits of revenue districts in the State of Karnataka (including any district carved out from these subsequently):	
		BENGALUR U	1	DDIT/ADIT (HQ), O/o PDIT(inv), BENGALURU	Bengaluru		
			2	ITO (HQ), O/o PDIT(inv), BENGALURU	Bengaluru		
	1	ADDL/JDIT (INV.), UNIT- 1, BENGALURU	Bengaluru	1	DDIT/ADIT (INV.), UNIT-1(1), BENGALURU		Bengaluru
				2	DDIT/ADIT (INV.), UNIT-1(2), BENGALURU		
				3	DDIT/ADIT (INV.), UNIT-1(3), BENGALURU		
				4	DDIT/ADIT (INV.), UNIT-1(4), BENGALURU		
				5	ITO (INV.), UNIT-1(1), BENGALURU		
				6	ITO (INV.), UNIT-1(2), BENGALURU		
	2	ADDL/JDIT (INV.), UNIT- 2, BENGALURU	Bengaluru	1	DDIT/ADIT (INV.), UNIT-2(1), BENGALURU		Bengaluru
				2	DDIT/ADIT (INV.), UNIT-2(2), BENGALURU		
				3	DDIT/ADIT (INV.), UNIT-2(3), BENGALURU		
				4	DDIT/ADIT (INV.), UNIT-2(4), BENGALURU		
				5	ITO (INV.), UNIT-2(1), BENGALURU		
				6	ITO (INV.), UNIT-2(2), BENGALURU		
				7	ITO(AIU), BENGALURU		
	3	ADDL/JDIT (INV.), UNIT- 3, BENGALURU	Bengaluru	1	DDIT/ADIT (INV.), UNIT-3(1), BENGALURU		Bengaluru
				2	DDIT/ADIT (INV.), UNIT-3(2), BENGALURU		
				3	DDIT/ADIT (INV.), UNIT-3(3), BENGALURU		
				4	DDIT/ADIT (INV.), UNIT-3(4), BENGALURU		
			5	ITO (INV.), UNIT-3(1), BENGALURU			
4	ADDL/JDIT (INV.), MANGALUR U	MANGALU RU	1	DDIT/ADIT (INV.), UNIT-1, MANGALURU	MANGALU RU		
			2	DDIT/ADIT (INV.), UNIT-2, MANGALURU			
			3	DDIT/ADIT (INV.), MYSURU	MYSURU		
			4	DDIT/ADIT (INV.), HASSAN	HASSAN		
			5	ITO (INV.), MANGALURU	MANGALU RU		
					(i) Dakshin Kannada (ii)Udupi (iii)Uttara Kannada (iv) Shivamogga (v) Mysuru (vi)Mandya (vii)Chamarajanagara (viii)Hassan (ix)Chikkamagaluru (x) Kodagu		

		Panaji	1	DDIT/ADIT (HQ), O/o PDIT(INV), PANAJI	PANAJI	Areas within the limits of the state of Goa; and Following revenue districts of the State of Karnataka (including any district carved out from these subsequently): (i) Belgaum (ii) Bagalkot (iii) Vijayapura
			2	ITO (HQ), O/o PDIT(INV), PANAJI		
1	ADDL/JDIT (INV.), PANAJI	Panaji	1	DDIT/ADIT (INV.), UNIT-1, PANAJI	PANAJI	
			2	DDIT/ADIT (INV.), UNIT-2, PANAJI		
			3	DDIT/ADIT (INV.), UNIT-1, BELGAUM	BELGAUM	
			4	DDIT/ADIT (INV.), UNIT-2, BELGAUM		
			5	ITO (INV.), BELGAUM		
2	ADDL/JDIT (INV.), HUBBALLI	Hubli	1	DDIT/ADIT (INV.), UNIT-1, HUBLI	HUBLI	Areas within the limits of the state of Goa; and Following revenue districts of the State of Karnataka (including any district carved out from these subsequently): (i) Dharwad (ii) Haveri (iii) Davanagere (iv) Gadag (v) Kalaburagi (vi) Bidar (vii) Raichur (viii) Yadgir (ix) Ballari (x) Chitradurga (xi) Koppal (xii) Vijayanagara
			2	DDIT/ADIT (INV.), UNIT-2, HUBLI		
			3	DDIT/ADIT (INV.), GULBARGA	GULBARGA	
			4	DDIT/ADIT (INV.), BALLARI	BALLARI	
			5	ITO (INV.), HUBLI	HUBLI	
			2	ITO(BP), PANAJI		

2. This order shall come into force with effect from 09.11.2023.

(Ganapati Bhat)

Director General of Income-tax (Inv.)
Karnataka & Goa, Bengaluru

Copy to:

1. The Pr.CCIT, Karnataka & Goa, Bengaluru.
2. CCIT, Bengaluru-1/2, CCIT(TDS), Bengaluru, CCIT, Panaji, CCIT(Intl Taxn, South Zone)
3. All the Pr.CsIT/Pr.DsIT/CsIT/DsIT/Addl.CsIT/Addl.DsIT/JCsIT/JDsIT in the Region.
4. All the officers of Central Circles in Karnataka & Goa.
5. The Manager of website. www.incometaxkarnatakagoa.in for uploading on the said website.
6. File/NB.

B. Srinivas

(BANDARU SRINIVASA RAO)

Joint Director of Income Tax HQ
O/o Director General of Income Tax (Inv.), Bengaluru



भारत सरकार/GOVERNMENT OF INDIA
आयकर महानिदेशक(अन्वेषण), कर्नाटक एवं गोवा का कार्यालय,
OFFICE OF THE DIRECTOR GENERAL OF INCOME TAX (INVESTIGATION)
KARNATAKA & GOA REGION

3RD FLOOR C.R. BUILDING, QUEEN'S ROAD, BENGALURU - 560001

Telephone: 080-22861427/22862726, FAX: 080-22865595

Email Id: Bengaluru.dgit.inv@incometas.gov.in

F.No. 54/DGIT(Inv)/BLR /Jurisdiction/2023-24

Date: 09.11.2023

ORDER UNDER SECTION 120 OF THE INCOME TAX ACT, 1961

In view of the diversion of the existing posts to the newly created Foreign Asset Investigation Units (hereinafter referred as FAIUs) communicated by the Directorate of Income-tax(HRD) in F.No.HRD/CMD/111/01/2022-23/5092 dated 09.10.2023 and in pursuance to the order of the Principal Chief Commissioner of Income-tax, Karnataka & Goa, Bengaluru in F.No. 278/Pr.CCIT/Tech/2023-24 dated 09.11.2023 issued and in supersession of this office notification dated 20.01.2021 in F.No.DGIT(Inv)/BLR/Tech/01/2020-21, I, the Director General of Income-tax (Inv.), Karnataka & Goa, Bengaluru, in exercise of the powers conferred under sub-sections (1) and (2) of section 120 of the Income Tax Act, 1961 (43 of 1961) by the Government of India, Central Board of Direct Taxes, New Delhi, hereby directs

- (i) The Officers mentioned in columns (2), (4) and (5) of the Schedule hereto annexed, having their headquarters as mentioned in column (3), shall exercise the powers under Part-C (Powers) of Chapter XIII and corresponding provisions of Chapter XXI (Penalties imposable), Chapter XXII (Offences and prosecutions) and other provisions incidental thereto under the provisions of the Income-tax Act, 1961 and perform the functions relating thereto in respect of the territorial areas of whole of India.
- (ii) The Officers mentioned in columns (2), (4) and (5) of the Schedule, having their headquarters as mentioned in column (3), shall exercise powers and perform the functions under all other provisions of the Income tax Act (other than the provisions mentioned in para (i) above) and under section 6 of the Black Money Act(Undisclosed Foreign Income & Asset) and Imposition of Tax Act, 2015 read with section 120(4)(b) of the Income-tax Act, 1961 relating thereto in respect of the territorial areas specified in the corresponding entries in column (6) of the Schedule.

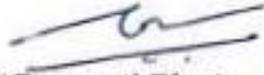
SCHEDULE

Sl. No	Designation of the Principal Directors /	Head Quarters	Additional Director / Joint Director of	Deputy Director / Assistant Director of	Territorial Area
--------	--	---------------	---	---	------------------

1	Director of Income-tax	3	Income-tax, Foreign Asset Investigation Unit (FAIU)	Income-tax, Foreign Asset Investigation Unit (FAIU)	6
1	2	3	4	5	6
(i)	Principal Director of Income-tax (Investigation), Bengaluru	Bengaluru	Addl./Jt. DIT(Inv.), FAIU, Bengaluru	1. DDIT/ADIT (Inv.)-1, FAIU, Bengaluru 2. DDIT/ADIT (Inv.)-2, FAIU, Bengaluru 3. DDIT/ADIT (Inv.)-3, FAIU, Bengaluru 4. DDIT/ADIT (Inv.)-4, FAIU, Bengaluru 5. DDIT/ADIT (Inv.)-5, FAIU, Bengaluru 6. DDIT/ADIT (Inv.)-6, FAIU, Bengaluru	Areas within the limits of revenue Districts in the state of Karnataka (including any district carved out from these subsequently) (i) Bengaluru Urban (ii) Bengaluru Rural (iii) Kolar (iv) Chickballapur (v) Ramangaram (vi) Tumkur (vii) Dakshin Kannada (viii) Udupi (ix) Uttara Kannada (x) Shimoga (xi) Mysuru (xii) Mandya (xiii) Chamarajanagara (xiv) Hassan (xv) Chikmagalur (xvi) Kodagu
(ii)	Principal Director of Income-tax (Investigation), Panaji	Panaji	Addl./Jt. DIT(Inv.), FAIU, Panaji	1. DDIT/ADIT (Inv.)-1, FAIU, Panaji 2. DDIT/ADIT (Inv.)-2, FAIU, Panaji	Areas within the limits of the state of Goa and Following revenue districts of the state of Karnataka (including any district carved out from these subsequently): (i) Belgaum (ii) Bagalkot (iii) Bijapur (iv) Dharwad (v) Haveri (vi) Davangere (vii) Gadag (viii) Gulbarga (ix) Bidar (x) Raichur (xi) Yadgir (xii) Ballari

				(xiii) Chitradurga (xiv) Koppal (xv) Vijayanagara
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2. This order Shall come into force with effect from 09.11.2023.


(Ganapati Bhat)

Director General of Income-tax (Inv.)
Karnataka & Goa, Bengaluru

Copy to:

1. The Pr.CCIT, Karnataka & Goa, Bengaluru.
2. CCIT, Bengaluru-1/2, CCIT(TDS), Bengaluru, CCIT, Panaji, CCIT(Intl Taxn, South Zone)
3. All the Pr.CsIT/Pr.DsIT/CsIT/DsIT/Addl.CsIT/Addl.DsIT/JCsIT/JDsIT in the Region.
4. All the officers of Central Circles in Karnataka & Goa.
5. The Manager of website. www.incometaxkarnatakagoa.in for uploading on the said website.
6. File/NB.



(BANDARU SRINIVASA RAO)
Joint Director of Income Tax HQ)
O/o Director General of Income Tax (Inv.), Bengaluru

Addl. CIT (Hq), of CCIT

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प्रधान मुख्य आयकर अधिकारी का कार्यालय
 कर्नाटक एवं गोवा, बंगलूरु
 20 NOV 2014 82
 D/o Principal Chief Commissioner of Income Tax
OFFICE OF THE
 TECHNICAL SECTION

प्रधान मुख्य आयकर अधिकारी का कार्यालय
 कर्नाटक एवं गोवा, बंगलूरु
 19 NOV 2014
 D/o Principal Chief Commissioner of
 Income Tax
 Karnataka & Goa, Bangalore

COMMISSIONER OF INCOME TAX (EXEMPTIONS), BENGALURU (BANGALORE)

No.15(5)/CIT(Exemp.)/BENG/Jurisdiction/2014-15

Date : 15/11/2014

In exercise of the powers conferred by sub-section (1) and (2) of section 120 of the Income-tax Act, 1961 (43 of 1961) and Notification No. 52/2014 dated 22.10.2014 read with Notification No.65/2014 dated 13.11.2014 in F.No. 187/38/2014(ITA.I) issued by the Central Board of Direct Taxes under sub-sections (1) and (2) of section 120 of the I. T. Act, 1961 [S.O.No.2754(E) published in the Gazette of India, Extraordinary Part-II, Section 3(i) on 22.10.2014 and SO No. _____ published in Gazette of India Extraordinary Part II, Section 3(ii) on _____ and in supersession of all previous orders on this subject excluding orders u/s 127 of the Income-Tax Act, 1961 assigning jurisdiction over any case to any other Assessing Officer 1, the Commissioner of Income-tax (Exemptions), Bengaluru (Bangalore) hereby direct that:

- (a) the Addl./Joint Commissioners of Income-tax having their headquarters at the places specified in Column 2 of Schedule to this order, shall perform all the functions of Addl./Joint Commissioners under the Income-Tax Act, 1961 (43 of 1961) in respect of such area or persons or classes of persons or incomes or classes of income or cases or classes of cases, specified in the corresponding entries in Columns 3 and 4 respectively of the Schedule to this order.
- (b) the Tax Recovery Officer having headquarters at the place specified in Column 2 of Schedule to this order, shall perform all the functions of Tax Recovery Officer under the Income-Tax Act, 1961 (43 of 1961) in respect of such area or persons or classes of persons or incomes or classes of income or cases or classes of cases, specified in the corresponding entries in Columns 3 and 4 respectively of the Schedule to this order.

This order shall take effect from 15-11-2014

Sd/-
 [K.KRISHNA RAO]
 COMMISSIONER OF INCOME-TAX (EXEMPTIONS);
 BENGALURU.
 (BANGALORE).

SCHEDULE			
Sr. No.	Designation of Income Tax Authorities (with headquarters)	Territorial Jurisdiction	Cases or classes of cases
(1)	(2)	(3)	(4)
1.	Addl./Joint Commissioner of Income-tax,	(i) Revenue Districts of Bangalore Urban, Bangalore Rural, Mysore, Hassan, Tumkur.	(i) All cases of persons within the territorial jurisdiction as mentioned in the corresponding entry in Column No (3) of

g/om
 13/11/14

	Exemptions Range, Bangalore, Bangalore (Bengaluru)	Kolar, Mandya, Chamrajnagar, Chickballapur, Chickmagalur, Ramanagara and Kodagu in the State of Karnataka	this Schedule and claiming exemption under clauses (21), (22), (22A), (22B), (23), (23A), (23AAA), (23B), (23C), (23F), (23FA), (24), (46) and (47) of section 10, section 11 and section 12 of the Income-tax Act, 1961.
		(ii) All Revenue Districts in the States of Karnataka and Goa.	(ii) All cases of persons within the territorial jurisdiction as mentioned in the corresponding entry in Column No.(3) of this Schedule and claiming exemption u/s 13A and u/s 13B of the Income-tax Act, 1961.
2.	Addl./Joint Commissioner of Income-tax, Exemptions Range, Hubli, Hubli (Hubballi.)	Revenue Districts of Belgaum, Gulbarga, Yadgir, Dakshina Kannada, Uttara Kannada, Dharwad, Davangere, Udupi, Haveri, Shimoga, Gadag, Koppal, Chitradurga, Bijapur, Bagalkot, Raichur, Bidar, Bellary in the State of Karnataka and Revenue Districts of North Goa and South Goa in the State of Goa.	All cases of persons within the territorial jurisdiction as mentioned in the corresponding entry in Column No.(3) of this Schedule and claiming exemption under clauses (21), (22), (22A), (22B), (23), (23A), (23AAA), (23B), (23C), (23F), (23FA), (24), (46) and (47) of section 10, section 11 and section 12 of the Income-tax Act, 1961.
3.	Tax Recovery Officer (Exemptions), Bangalore, Bangalore (Bengaluru)	(i) All the Revenue Districts in the States of Karnataka & Goa	(i) All cases of persons within the territorial jurisdiction as mentioned in the corresponding entry in Column No.(3) of this Schedule and claiming exemption under clauses (21), (22), (22A), (22B), (23), (23A), (23AAA), (23B), (23C), (23F), (23FA), (24), (46) and (47) of section 10, section 11 and section 12 of the Income-tax Act, 1961.

		(ii) All the Revenue Districts in the States of Karnataka & Goa	(ii) All cases of persons within the territorial jurisdiction as mentioned in the corresponding entry in Column No.(3) of this Schedule and claiming exemption u/s 13A and u/s 13B of the Income-tax Act, 1961.
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This order shall take effect from 15-11-2014.

Sd/-
[K.KRISHNA RAO]
COMMISSIONER OF INCOME-TAX (EXEMPTIONS)
BENGALURU
(BANGALORE)

Copy to:

- i) CCIT(Exemption), Delhi
- ii) Pr. CCIT(CCA), Karnataka & Goa Region
- iii) DGIT HRD & Logistics, New Delhi
- iv) DGIT System, New Delhi
- v) Director, ITA-I, CBDT, New Delhi
- vi) All CCsIT & CsIt, Karnataka & Goa region
- vii) DGIT Investigation, Intelligence & Crim. Inv., Legal & Research, Karnataka & Goa Region
- viii) Addl.CIT(Hq)(Tech), Karnataka & Goa region
- ix) Addl.CIT/JCIT(Exemptions), Charge of CIT(Exemptions)
- x) The AD(OL) for immediate circulation of Hindi Version
- xi) All Recognized Associations, New Delhi
- xii) Notice Board


(SUDHA S. PRASAD)
Income Tax Officer (HQ)
O/o Commissioner of Income-tax (Exemptions),
Bengaluru.

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प्रधान मुख्य आयकर आयुक्त का कार्यालय, कर्नाटक एवं गोवा क्षेत्र, बेंगलूरु.
**OFFICE OF THE PRINCIPAL CHIEF COMMISSIONER OF INCOME TAX,
KARNATAKA & GOA REGION, BENGALURU.**

केंद्रीय राजस्व भवन, नं : 1, क्वींस रोड, बेंगलूरु - 560 001.
Central Revenue Building, No. 1, Queen's Road, Bengaluru - 560 001.
टेली / Telephone : 080-2286 4273 फैक्स / Fax : 080-2286 6659

F.No.278/Pr.CCIT/Tech/2023-24

Dt. 10th Jan 2024

ORDER

Sub: Span of control of MSTU, Bengaluru and Panaji – reg.

Consequent to creation of the post of MSTU, Panaji vide this office order in F.No.278/Pr.CCIT/Tech/2023-24 dt. 9/11/2023 and in view of Gazette Notification GSR 1379 (E) dt. 10/11/2017 in F.No.HRD/TCB/MSTU/801/2013-14/Dy.No.823/2017-Ad.VII, I, the Pr. Chief Commissioner of Income-tax, Karnataka and Goa Region, hereby, notify the span of control for MSTU, Bengaluru and Panaji, in respect of training of GROUP C Officials up to the cadre of Office Superintendents working in the following Stations/ Headquarters, which is as per Schedule annexed.

This order shall come into force on 10/01/2024.

Sd/-

(CHAITALI PANMEI)

Pr. Chief Commissioner of Income-tax,
Karnataka & Goa Region, Bengaluru.

To

The Chief Commissioners of Income tax/Director General of Income tax,
Bengaluru and Panaji.

The Pr.Commissioners of Income tax/Commissioners of Income tax in
Karnataka and Goa Region.

The Zonal Accounts Office.

Distribution as per Standard list.

(AVVARI SREENIVASA RAO)

Commissioner of Income-tax(Admn & TPS)
Bengaluru.



Span of Control of MSTU, Bengaluru and Panaji - Schedule to Order
F.No.278/Pr.CCIT/Tech/2023-24 Dt. 10th Jan 2024

GROUP C OFFICIALS UPTO THE CADRE OF OS WORKING IN FOLLOWING STATIONS(HQS)			
MSTU BENGALURU			
MSTU PANAJI			
1	BENGALURU	1	PANAJI
2	SHIVAMOGGA	2	MARGAO
3	MYSURU	3	VIJAYAPURA
4	MANDYA	4	BAGALKOT
5	HASSAN	5	BELGAVI
6	CHIKKAMAGALURU	6	NIPPANI
7	HOSAPETE	7	HUBBALLI
8	TUMKUR	8	GADAG
9	DAVANGERE	9	GOKAK
10	HAVERI	10	SIRSI
11	CHITRADURGA	11	UDUPI
12	CHIKKABALLAPUR	12	MANGALURU
13	KOLAR	13	PUTTUR
14	TIPTUR	14	KARWAR
15	RAMANAGAR		
16	CHAMARAJANAGAR		
17	MADIKERI		
18	BALLARI		
19	BIDAR		
20	YADGIR		
21	KALABURAGI		
22	RAICHUR		
23	KOPPAL		

AJW

